



क्षेत्रीय कार्यालय  
उप प्रदूषण नियंत्रण बोर्ड,  
बिजनौर

दिनांक-03-11-2022

पत्रांक- 771/N-44/अनरल-2022

Through E-Filing (E-mail: judicial-rgt@gov.in)

To,

The Registrar,  
Principal Bench,  
Hon'ble National Green Tribunal,  
Copernicus Marg, New Delhi.


**Sub: Regarding Joint Inspection Report in Compliance of order dated 29-08-2022 in matter of Gautam Sharma Versus State of U.P. in O.A. No. 485/2022.**

Sir,

In compliance of the direction passed by Hon'ble National Green Tribunal dated 29-08-2022 on matter mentioned above, the Joint Inspection report is hereby attached with a request to put up before Hon'ble National Green Tribunal for kind perusal.

Enclosure: As Above.

Your Sincerely

  
(Vikas Mishra)  
Regional officer

Copy To:

1. District Magistrate, Bijnor.
2. Shri Pradeep Mishra, Advocate for U.P. Pollution Control Board
3. CEO-7, U.P. Pollution Control Board, Lucknow.
4. Chief Law Officer, U.P. Pollution Control Board, Lucknow.

  
Regional Officer

**Joint Inspection Report**

**In the matter of**

**Gautam Sharma**

*Versus*

**State of Uttar Pradesh**

**(O. A. No. 485/2022)**

**Hon'ble National Green Tribunal**

**(Order Date - 29<sup>th</sup> August, 2022)**

**Prepared by-**

**Joint Committee of**

**SDM, DFO, Mining Officer & UPPCB**

**1- Background**

**2- Constitution of Joint Committee**

**3- Observation**

**4- Conclusion**

**5- Action Taken**

## 1. Background:-

Hon'ble NGT, New Delhi has passed the order dated 29.08.2022 in the matter of Gautam Sharma Vs State of U.P. in O.A. No. 485/2022. The relevant paras of the order dated 29.08.2022 are reproduced below: -

1. Mr. Gautam Sharma resident of village Haji Mohammadpur Kotkadar, Tehsil Nagina, District Bijnor Uttar Pradesh has sent the present letter petition, which is treated and registered as original application, complaining that illegal mining of sand and murram is being done in land measuring about 100 acres (instead of 15 bighas of land leased out) situated in Eco Sensitive Zone of Tiger Reserve/Elephant Zone and in the area of River Khoh, Tehsil Nagina, District Bijnor, Uttar Pradesh.

2. This Tribunal is empowered to *suo moto* take cognizance of the cases involving questions relating to environment arising out of the implementation of enactments specified in First Schedule of the National Green Tribunal Act, 2010 as held by Hon'ble Supreme Court in ***Municipal Corporation of Greater Mumbai V/s. Ankita Sinha and others 2021 SSC Online SC 897***. This Tribunal can also take cognizance of such cases on the basis of letter petitions in accordance with settled principles of law governing Public Interest Litigation.

3. *Prima facie*, the allegations made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the allegations made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of State PCB, Director, Mining and Geology, Uttar Pradesh, DFO and District Magistrate, Bijnor and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, verify the factual position and submit its report within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

  
M. M. M.  
AEF



  
B. N.  
(M)



  
SDM

4. In case the Joint Committee observes any violation of consent conditions/environmental norms then it shall forward a copy of its report to State PCB, Director, Mining and Geology, Uttar Pradesh, DFO and District Magistrate, Bijnor to enable them to take appropriate remedial action by giving notice to/hearing the concerned persons and following due process of law in accordance with Statutory provisions mandating them to take remedial action for prevention, control and abatement of environmental pollution/degradation and protection and improvement of environment and all of them shall submit their separate action taken report within one month from the date of receipt of a copy of the report of the Joint Committee.

## 2. Constitution of Joint Committee:

In compliance of Hon'ble NGT order dated 29/08/2022 a Joint Committee was constituted by District Magistrate, Bijnor vide its order No.-629/N-44/General-2022 dated 16-09-2022. Copy is annexed as **Annexure-1**.

The members of the Committee are as under-

1. Sub District Magistrate, Nagina, District-Bijnor.
2. Divisional Forest Officer, Najibabad, District-Bijnor.
3. Mining Inspector, Bijnor.
4. Regional Officer, U.P. Pollution Control Board, Bijnor.

## 3- Observations:-

Inspection was carried out on dated 12.10.2022 by the Joint Committee. Detailed report is as follows:-

- i. No Objection Certificate was issued by the Divisional Forest officer, Bijnor forest division, Najibabad, vide its letter no.-1315/22-1, Najibabad dated 23.11.2020 for mining of sand, gravel, morrum and boulder from gata no.-2 /102, area - 7.12 hectare, village - Shahalipur Kotra, Tehsil - Nagina, District - Bijnor. Copy is annexed as **Annexure-2**.

M. Husain  
AEE



  
(M)





- ii. Letter of intent was issued to M/s Brijwala Infra Solutions Pvt . Ltd., (Director- Shri Satyendra Singh S/o Shri Brijendra Singh and Shri Brijendra Singh S/o Shri Ramji Lal, Residence- A-7, Mangal Vihar Colony, Near Nangla Maulvi, Aligarh, U.P.) for mining permit of River bed material (RBM) estimated mineable quantity 24,300 cubic meter available on Niji Bhumi situated on River bed (Khoh river) gata no.-2 /102, Area - 1.215 hectare, village - Shahalipur Kotra, Tehsil - Nagina, District - Bijnor by District Magistrate, Bijnor vide office order no.-336/mineral section(consent letter)-21 dated 20.04.2021. Copy is annexed as **Annexure -3**.
- iii. State Level Environment Impact Assessment Authority, Uttar Pradesh was issued Environmental Clearance on dated 16.12.2021 for mining of R.B.M. (Mixed form) mineable estimated quantity 24,300 cubic meter from Niji Bhumi gata no.-2 /102, total area - 1.215 hectare, village - Shahalipur Kotra, Tehsil - Nagina, District - Bijnor. Copy is annexed as **Annexure -4**.
- iv. Mining permit was issued to M/s Brijwala Infra Solutions Pvt. Ltd. for mining of sand, gravel, boulder (mixed form)/RBM quantity of mineable 24300 cubic meters from gata no.-2/102, total area-1.215 hectares, village-Shahalipur Kotra, Tehsil-Nagina, District-Bijnor by District Magistrate, Bijnor vide office order no.-1115/Kha.Li.-permit-2022 dated 03.01.2022 for a period of 06 months (up to 30.06.2022). Copy is annexed as **Annexure -5**.
- v. During inspection, it was observed that, Khoh river was flowing over the gata no.-2/102, area-1.215 hectares, village-Shahalipur Kotra, Tehsil-Nagina, District-Bijnor. Further, illegal mining of sand, morrum or River bed material (R.B.M.) was not found from gata no.-2/102, area-1.215 hectares, village-Shahalipur Kotra, Tehsil-Nagina, District-Bijnor. During inspection it was also observed that mining activity of river bed material from gata no.-2/102, area-1.215 hectares, village-Shahalipur Kotra, Tehsil-Nagina, District-Bijnor was not being done by the M/s Brijwala Infra Solutions Pvt. Ltd. during joint inspection. Photographs is annexed as **Annexure -6**.

M. M. M. M.  
A. E. E.

J. J. J. J.

K. K. K. K.

- vi. No Objection Certificate was issued by the Divisional Forest officer, Bijnor forest division, Najibabad, vide its letter no.-1316/22-1, Najibabad on dated 23.11.2020 for mining of sand, gravel, morrum and boulder from gata no.- 70 mi, area - 1.770 hectare, village - Abulfazalpur Pahara, Tehsil-Nagina, District-Bijnor. Copy is annexed as **Annexure -7.**
- vii. Letter of intent was issued to M/s Jayanti Entrepreneur Pvt. Ltd., Director Shri Dilip Kumar Ojha S/o Shri Hanuman Prasad Ojha, R/o-184, N Block, Kidwai Nagar, Kanpur Nagar (U.P.) for mining permit of mining River bed material (RBM) estimated mineable quantity 26544 cubic meter available on Niji Bhumi situated on River bed (Khoh river) gata no.- 70 mi, area - 1.264 hectare, village - Abulfazalpur Pahara, Tehsil-Nagina, District-Bijnor by District Magistrate, District-Bijnor vide its order no.-255/mineral section(consent letter)-21 dated 09.04.2021. Copy is annexed as **Annexure -8.**
- viii. State Level Environment Impact Assessment Authority, Uttar Pradesh was issued Environmental Clearance on dated 29.12.2021 for mining of R.B.M. (Mixed form) mineable estimated quantity 26544 cubic meter from Niji Bhumi gata no.- 70 mi, area - 1.264 hectare, village - Abulfazalpur Pahara, Tehsil-Nagina, District-Bijnor. Copy is annexed as **Annexure -9.**
- ix. Mining permit was issued to M/s Jayanti Entrepreneur Pvt. Ltd. for mining of sand, gravel, boulder (mixed form)/RBM quantity of mineable 26544 cubic meters from gata no.- 70 mi, area - 1.264 hectare, village - Abulfazalpur Pahara, Tehsil-Nagina, District-Bijnor by District Magistrate, Bijnor vide its order no.-1117/Kha.Li.-permit-2022 on dated 03.01.2022 for a period of 06 months (up to 30.06.2022). Copy is annexed as **Annexure -10.**
- x. The mining of River bed material from gata no.- 70 mi, area - 1.264 hectare, village - Abulfazalpur Pahara, Tehsil-Nagina, District-Bijnor was done by the M/s Jayanti Entrepreneur Pvt. Ltd. as per the approved mining permit. Online portal detail of

M. Husain  
AEE



  
(mm)



Directorate of Geology and Mining Uttar Pradesh is enclosed. Copy is annexed as **Annexure -11.**

- xi. During inspection, it was observed that Khoh river was flowing over the gata no.- 70 mi, area - 1.264 hectare, village - Abulfazalpur Pahara, Tehsil-Nagina, District-Bijnor and illegal mining of sand/morrum or River Bed Material (R.B.M.) was not being done from gata no.-70 mi, area - 1.264 hectare, village - Abulfazalpur Pahara, Tehsil-Nagina, District-Bijnor. Further, it was also observed that mining activity of River Bed Material (R.B.M.) from gata no.- 70 mi, area - 1.264 hectare, village - Abulfazalpur Pahara, Tehsil-Nagina, District-Bijnor was not being done by the M/s Jayanti Entrepreneur Pvt. Ltd. Photographs is annexed as **Annexure-12.**

#### 4. Conclusions:

- i. Khoh River was flowing over the gata no.-2/102, area-1.215 hectares, located at village-Shahalipur Kotra, Tehsil-Nagina, District-Bijnor.
- ii. During inspection, it was found that mining activity of River Bed Material from gata no.-2/102, area-1.215 hectares, village-Shahalipur Kotra, Tehsil-Nagina, District-Bijnor was not being done by the M/s Brijwala Infra Solutions Pvt. Ltd.
- iii. Khoh River was flowing over the gata no.- 70 mi, area - 1.264 hectare, village - Abulfazalpur Pahara, Tehsil-Nagina, District-Bijnor.
- iv. During inspection, it was found that mining activity of River Bed Material (R.B.M.) from gata no.- 70 mi, area - 1.264 hectare, located at village - Abulfazalpur Pahara, Tehsil-Nagina, District-Bijnor was not being done by the M/s Jayanti Entrepreneur Pvt. Ltd.

#### 5- Action taken:-

Earlier, the penalty of Rs.-37,59,200 was imposed by the District Magistrate, Bijnor to M/s Brijwala Infra Solutions Pvt. Ltd. due to illegal mining of sand/sub mineral 2100 cubic meters from Khasra no.-207, Village-shahpur, Pargana-Badhapur, Tehsil-Nagina, District-Bijnor

*M. H. ...*  
AEE

*[Signature]*






*[Signature]*  
[M]

*[Signature]*

*[Signature]*

and Mining permit issued to M/s Brijwala Infra Solutions Pvt. Ltd. was also cancelled by the District Magistrate, Bijnor vide its letter no.-1505/mineral section-22 dated-12.05.2022. Copy is annexed as **Annexure -13**.

Above report is being submitted for kind perusal and necessary action.

S. No.	Name	Designation	Signature
1	Manoj kumar Shukla	District Forest Officer, Bijnor Forest Division Najibabad.	
2	Shailendra Kumar	SDM, Nagina, District-Bijnor.	
3	Brijesh Kumar Gautam	Mining Inspector, Bijnor.	
4	Vikas Mishra	Regional Officer, U.P. Pollution Control Board, Bijnor.	
5	Mahir Husain	Assistant Environment Engineer U.P. Pollution Control Board, Bijnor.	

माननीय नेशनल ग्रीन ट्रिब्यूनल प्रिंसिपल बेंच, नई दिल्ली में योजित ओरिजनल एप्लीकेशन नं०-485/2022 गौतम शर्मा बनाम स्टेट ऑफ उत्तर प्रदेश में पारित आदेश दिनांक-29.08.2022 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके मुख्य अंश निम्नवत् है:-

"1. Mr. Gautam Sharma resident of village Haji Mohammadpur Kotkadar, Tehsil Nagina, District Bijnor Uttar Pradesh has sent the present letter petition, which is treated and registered as original application, complaining that illegal mining of sand and murrum is being done in land measuring about 100 acres (instead of 15 bighas of land leased out) situated in Eco Sensitive Zone of Tiger Reserve/Élephant Zone and in the area of River Khoh, Tehsil Nagina, District Bijnor, Uttar Pradesh.

2. This Tribunal is empowered to suo moto take cognizance of the cases involving questions relating to environment arising out of the implementation of enactments specified in First Schedule of the National Green Tribunal Act, 2010 as held by Hon'ble Supreme Court in Municipal Corporation of Greater Mumbai V/s. Ankita Sinha and others 2021 SSC Online SC 897. This Tribunal can also take cognizance of such cases on the basis of letter petitions in accordance with settled principles of law governing Public Interest Litigation:

3. Prima facie, the allegations made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the allegations made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of State PCB, Director, Mining and Geology, Uttar Pradesh, DFO and District Magistrate, Bijnor and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, verify the factual position and submit its report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

4. In case the Joint Committee observes any violation of consent conditions/environmental norms then it shall forward a copy of its report to State PCB, Director, Mining and Geology, Uttar Pradesh, DFO and District Magistrate, Bijnor to enable them to take appropriate remedial action by giving notice to/hearing the concerned persons and following due process of law in accordance with Statutory provisions mandating them to take remedial action for prevention, control and abatement of environmental pollution/degradation and protection and improvement of environment and all of them shall submit their separate action taken report within one month from the date of receipt of a copy of the report of the Joint Committee.

उक्त आदेश के अनुपालन में प्रकरण की संयुक्त जांच हेतु जनपद स्तर पर निम्न अधिकारियों को निर्देशित किया जाता है कि माननीय नेशनल ग्रीन ट्रिब्यूनल प्रिंसिपल बेंच, नई दिल्ली द्वारा पारित उक्त आदेश के वादित प्रकरण का निरीक्षण कर संयुक्त निरीक्षण/कार्यवाही सम्बन्धी आख्या अविलम्ब अधोहस्ताक्षरी को प्रस्तुत करना सुनिश्चित करें, जिससे कि अनुपालन आख्या मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली को ससमय प्रेषित की जा सकें।

1. उप जिलाधिकारी, तहसील-नगीना, जिला-बिजनौर।
2. प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, बिजनौर/प्रभागीय वनाधिकारी, बिजनौर वन प्रभाग, नजीबाबाद, जिला-बिजनौर।
3. खनन अधिकारी, बिजनौर।
4. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियन्त्रण बोर्ड, बिजनौर।

कार्यालय जिला मजिस्ट्रेट, बिजनौर

पत्रांक-629/N-44/अभरत-2022

16-9-22  
जिला मजिस्ट्रेट  
बिजनौर

दिनांक-16-9-2022

प्रतिलिपि-

1. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, खनिज भवन, राजाराम मोहन राय मार्ग, लखनऊ को सादर सूचनार्थ प्रेषित।
2. उप जिलाधिकारी, तहसील-नगीना, जिला-बिजनौर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3. प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, बिजनौर/प्रभागीय वनाधिकारी, बिजनौर वन प्रभाग, नजीबाबाद, जिला-बिजनौर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4. खनन अधिकारी, बिजनौर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
5. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियन्त्रण बोर्ड, बिजनौर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

16-9-22  
जिला मजिस्ट्रेट  
बिजनौर

०५  
२०  
D.M. Sir file

कार्यालय प्रभागीय वनाधिकारी, बिजनौर वन प्रभाग, नजीबाबाद।

पत्रांक 1315 /22-1, दिनांक, नजीबाबाद, नवम्बर 23, 2020  
सेवा में,

जिलाधिकारी,  
बिजनौर।

विषय :- भूमिधरी कृषिकीय भूमि पर बाढ़ के कारण जमा बालू/ मोरम को हटाकर भूमि को कृषि योग्य बनाने हेतु खनन अनुज्ञा पर स्वीकृति सम्बन्धी आंख्या उपलब्ध कराये जाने विषयक।

संदर्भ :- आपका कार्यालय पत्रांक 8751/खनिज अनुभाग-2020 दिनांक 12-10-2020  
महोदय,

उपरोक्त विषयक संदर्भित पत्र के क्रम में श्री शरीफ अहमद पुत्र श्री मौ० याकूब निवासी ग्राम सादातपुर गढ़ी तहसील नगीना जिला बिजनौर के ग्राम शाहअलीपुर कोटरा के गाटा सं०- 2/102 रकवा 7.12 हैक्टर का संयुक्त निरीक्षण क्षेत्रीय वन अधिकारी बड़ापुर, सम्बन्धित स्टाफ तथा सम्बन्धित लेखपाल के द्वारा किया गया है। क्षेत्रीय वनाधिकारी बड़ापुर द्वारा की जाँच रिपोर्ट पत्रांक 129/22-1 दिनांक 01-11-2020 तथा उप प्रभागीय वनाधिकारी बिजनौर वन प्रभाग, नजीबाबाद की संस्तुति जाँच रिपोर्ट /संस्तुति पत्रांक 261/22-1 दिनांक 20-11-2020 के आधार पर आंख्या निम्नवत् है -

क्र० सं०	जनपद का नाम	तहसील का नाम	उपखनिज का नाम	कृषक का नाम	खनन क्षेत्र का नाम	खाता एवं गाटा संख्या एवं क्षेत्रफल हे० निम्नवत है।
1	2	3	4	5	6	7
1	बिजनौर	नगीना	बजरि, मोरम, बोल्डर, बालू।	श्री शरीफ अहमद पुत्र श्री मौ० याकूब निवासी ग्राम सादातपुर गढ़ी तहसील नगीना जिला बिजनौर।	शाहअलीपुर कोटरा, परगना बड़ापुर तहसील नगीना जिला बिजनौर।	गाटा सं०- 2/102 रकवा 7.12 हैक्टर

उक्त खनन क्षेत्र में खनन पट्टा के आवंटन हेतु संस्तुति निम्न प्रतिबन्धों के साथ की जाती है -

- 1- गाटा सं०- 2/102 रकवा 7.12 हैक्टर निकटस्थल आरक्षित वन क्षेत्र बड़ापुर रकम सं०- 7 से 2.695 कि०मी० की दूरी पर स्थित है। कालागढ टाईर रिजर्व से उक्त खसरा सं० की दूरी 10.09 कि०मी० है।
- 2- विषयांकित खनन क्षेत्र का जी०पी०एस० कमरा: N 029 33 45.7 E 078 28 39.3 है तथा निकटस्थल आरक्षित वन क्षेत्र का जी०पी०एस० N029 32.920 E 078 30.018 है। कालागढ टाईगर रिजर्व का जी०पी०एस० N029 35.556 E 078 34.564 है।
- 3- प्रधान मुख्य वन संरक्षक, वन्य जीव उत्तर प्रदेश लखनऊ के पत्रांक -441/26-11 (खनन) दिनांक 26 जनवरी 2018 के अनुसार जनपद बिजनौर स्थित हाथी रिजर्व, वन्य जीव (संरक्षण) अधिनियम 1927 के तहत विधिक रूप से अधिसूचित संरक्षित क्षेत्र नहीं है।
- 4- उक्त क्षेत्र आरक्षित वन क्षेत्र के अन्तर्गत नहीं आता है।
- 5- खनन पट्टे आवंटन से पूर्व उक्त क्षेत्र का राजस्व/खनन/वन विभाग के कर्मचारियों की उपस्थिति में संयुक्त सर्वेक्षण कर चिन्हाकन करते हुये सीमा स्थापित करते हुये सीमा स्तम्भों पर जी०पी०एस० रिडींग आवश्यक अंकित किया जाये। उपरोक्त के उपरान्त ही खनन पट्टा आवंटित किया जाये।
- 6- उपरोक्तानुसार दिये गये क्षेत्रफल व गाटाओं के अतिरिक्त इससे इतर किये गये खनन को अवैध खनन की श्रेणी में माना जायेगा।

- 7- उत्खनित उप खनिज ग्राम टांडा माई दास से निजी काश्त रायपुर मार्ग को निकलेगा। उत्खनित उप खनिज के अभिवहन के लिये वन भूमि का प्रयोग नहीं किया जायेगा।
- 8- स्वीकृत खनन पट्टा क्षेत्र में खनन कार्य करते हुये स्थल पर मौजूद वृक्षों को यथावत रहने दिया जायेगा तथा वृक्षों का पातन नहीं किया जायेगा।
- 9- यदि खनन नदी क्षेत्र में किया जाना प्रस्थावित है तो खनन में किसी यांत्रिक विधि यथा लिफ्टर आदि का प्रयोग नहीं किया जायेगा। तथा नदी के प्राकृति वहाव को प्रभावित नहीं किया जायेगा।
- 10- उत्तर प्रदेश इमारती लकड़ी एवं अन्य वन उपज अभिवहन नियमावली 1978 यथा संशोधित 2004 के अनुसार अभिवहन शुल्क सम्बन्धित व्यक्ति /पट्टा धारको को नियमानुसार वन विभाग को देय होगा।
- 11- यह सुनिश्चित किय जायेगा कि खनन हेतु पट्टा किसी एक व्यक्ति को न स्वीकृत किया जाये जिसके विरुद्ध पूर्व में वन अपराध दर्ज हो या जिसका आपराधिक इतिहास हो।
- 12- खनन पट्टा प्राप्त कर्ता जितने क्षेत्रफल में खनन किया जा रहा है उनके क्षेत्रफल में अथवा न्यूनतम एक क्षेत्रफल में स्थानिय प्रजाति के 200 फलदार/छायादार वृक्षों का रोपण सिंचाई एवं फेन्सिंग के साथ अपने निजी स्रोता से करेंगे। एक एकड़ या इससे अधिक क्षेत्रफल में खनन पट्टों की अनापत्ति के मामले में प्रति एकड़ 200 वृक्ष उपरोक्तानुसार लगाना होगा।
- 13- खनन स्थल के आस पास स्थित वृक्षों, वन्य जीवों एवं उनके प्राकृतिक अधिवास को कोई हानि नहीं पहुंचाई जायेगी।
- 14- यदि खनन स्थल नदी क्षेत्र में किया जाना प्रस्थावित है, जब नदी का वहाव परिवर्तित होने के कारण परिवर्तित स्थल से खनन हेतु पुनः आपत्ति प्रदान करनी होगी।

संलग्नक: मूल में—(1) नजरिया नक्शा दो प्रति।

(2) गूगल नक्शा— 2 प्रति।

भवदीय

( डा0 मनोज कुमार शुक्ला )  
प्रभागीय वनाधिकारी  
बिजनौर वन प्रभाग, नजीबाबाद

संख्या—

/ 22-1 उक्तदिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- उप प्रभागीय वनाधिकारी, बिजनौर वन प्रभाग, नजीबाबाद।
- 2- क्षेत्रीय वनाधिकारी बड़ापुर।

( डा0 मनोज कुमार शुक्ला )  
प्रभागीय वनाधिकारी  
बिजनौर वन प्रभाग नजीबाबाद

**सहमति पत्र (Letter of Intent)**

श्री0 ब्रजवाला इन्फ्रा सोल्यूशन प्रा0लि0  
डायरेक्टर-श्री सतेन्द्र सिंह पुत्र श्री बृजेन्द्र सिंह व  
श्री बृजेन्द्र सिंह पुत्र श्री रामजीलाल  
निवासीगण ए-7 मंगल विहार कालोनी  
निकट नंगला मौलवी अलीगढ शहर कोल अलीगढ।

शासनादेश संख्या-2026/86-2019-57(सा0)/2017 भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन लखनऊ दिनांक 30.08.2019 एवं अधिसूचना सं0 1868/86-2019-57(सा0)/2017 दिनांक 13.08.2019 में दिये गये निर्देशों के अनुपालन में इस कार्यालय के पत्र संख्या-203/खनिज अनुभाग-2021 दिनांक 25.03.2021 द्वारा जनपद बिजनौर की तहसील नगीना के ग्राम शाहअलीपुर कोटरा में धारा-23ड के अन्तर्गत 06 माह के लिए नदी तल स्थित निजी भूमि पर उपलब्ध आर0बी0एम के 06 क्षेत्र को ई-टेण्डरिंग प्रणाली के माध्यम से खनन परिहार पर स्वीकृत किये जाने हेतु विज्ञप्ति निर्गत की गयी थी, जिसमें आपके द्वारा ऑनलाईन प्रतिभाग किया गया था। उक्त विज्ञप्ति को दिनांक 08.04.2021 को निर्धारित समय पर शासनादेश के बिन्दु सं0 13 के अनुरूप ई-निविदा की कार्यवाही संचालित किये जाने वाली जनपद स्तरीय गठित कमेटी के समक्ष खोला गया, जिसमें आपकी अधिकतम 1552 रू0 प्रति घनमीटर की ई-टेण्डरिंग की दर प्राप्त हुई, के क्रम में गठित समिति द्वारा आपकी दर सर्वोच्च पायी जाती है, जिसका विवरण निम्नवत् है:-

**विवरण**

क्षेत्र का विवरण						आंकलित खनन योग्य आर0बी0एम की मात्रा (घनमीटर/06 माह)	
तहसील	ग्राम	नदी	खण्ड/गाटा संख्या	क्षेत्रफल	जियोक्वार्डिनेट्स		
1	2	3	4	5	6	7	
नगीना	शाहअलीपुर कोटरा	खो नदी	2/102	1.215 हे0	A	29 33' 44.9" N 78 28' 42.1" E	24300 घनमी0 (आर0बी0एम)
					B	29 33' 45.9" N 78 28' 38.5" E	
					C	29 33' 42.1" N 78 28' 35.7" E	
					D	29 33' 41.3" N 78 28' 38.6" E	
ई-टेण्डरिंग में प्राप्त सर्वोच्च दर (रू0/घनमीटर)	निर्धारित ई-टेण्डरिंग की सकल धनराशि (रू0)	निर्धारित ई-टेण्डरिंग की सकल धनराशि का 50 प्रतिशत (जिसमें ई-टेण्डरिंग की निर्धारित सकल धनराशि का 25 प्रतिशत प्रथम किशत के रूप में एवं निर्धारित सकल धनराशि का 25 प्रतिशत के रूप में शामिल है) के समतुल्य धनराशि (रू0)	जमा प्रीबिड अर्नेस्ट मनी (रू0 में)	प्रीबिड अर्नेस्ट मनी समायोजित होने के उपरान्त जमा किये जाने वाली धनराशि (रू0 में)			
8	9	10	11	12			
1552	3,77,13,600	1,88,56,800	6,68,250	1,81,88,550			

अतः उपरोक्त विवरण के अनुसार आर0बी0एम (मिश्रित अवस्था) खण्ड संख्या-1 रकबा 1.215 हेक्टेयर हेतु उ0प्र0 उपखनिज (परिहार) नियमावली-1963 के प्राविधानों के अन्तर्गत खनन अनुज्ञा पत्र दिये जाने हेतु सहमति पत्र (Letter of Intent) निम्नलिखित शर्तों के साथ निर्गत की जा रही है :-

**शर्त :-**

1. अनुज्ञप्ति अवधि के लिए देय धनराशि की गणना अनुज्ञप्ति क्षेत्र/खण्ड के लिए विज्ञप्ति में आंकलित मात्रा 24300 (घनमीटर) को ई-निविदा की दर 1552/- (रूपया प्रति घनमीटर) से गुणा कर निकाली गयी है।
2. लेटर ऑफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 25 प्रतिशत प्रथम किशत अर्थात् अनुज्ञा पत्र की अवधि (6 माह) के लिए निर्धारित धनराशि का 50 प्रतिशत (तालिका कॉलम-10 के अनुसार) के समतुल्य धनराशि निर्धारित लेखाशीर्षक 0853 अलौह खनन एवं धातुकर्म उद्योग में लेटर ऑफ इन्टेंट जारी होने के तीन कार्य दिवसों के अन्दर प्री बिड अर्नेस्टमनी समायोजित करते हुए जमा किया जाना होगा तथा जमा चालान की मूल प्रति कार्यालय जिलाधिकारी, बिजनौर खनन अनुभाग को प्रेषित करना होगा। यदि निर्धारित अवधि में सफल बोलीदाता/निविदाता कॉलम-12 में दी गयी उक्त धनराशि जमा करने में असफल होता है, निरन्तर.....

- तो निर्गत सहमति पत्र (Letter of Intent) निरस्त करते हुए उसके द्वारा जमा अर्नेस्टमनी जब्त कर ली जायेगी साथ ही सहमति पत्र के धारक को आगामी 02 वर्षों हेतु काली सूची में भी दर्ज किया जायेगा और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।
3. खनन अनुज्ञा पत्र की अवधि की शेष 75 प्रतिशत धनराशि स्वीकृत परिहार अवधि के शेष अग्रिम माहों में समान प्रतिशत के रूप में परिहारधारक द्वारा भुगतान की जायेगी।
  4. चयनित आवेदक नियम-17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन करायेगा, जिसमें सीमा बिन्दुओं का जियोकोआर्डिनेट भी इंगित किया जायेगा तथा नियम-35 के अनुसार सीमा-स्तम्भ लगायेगा और इसका अनुरक्षण करेगा।
  5. चयनित आवेदक नियम-34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
  6. आशय पत्र (लेटर ऑफ इन्टेंट) जारी होने के एक माह के भीतर अनुमोदन हेतु देय प्रतिभूति एवं प्रथम किश्त की धनराशि जमा के प्रमाण सहित खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के भीतर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
  7. नियम-34(4) के अन्तर्गत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान करना अनिवार्य होगा। नियम-34(4) के उल्लंघन की दशा में जिलाधिकारी द्वारा नियम-59(7) के अन्तर्गत जारी लेटर ऑफ इन्टेन्ट निरस्त किया जा सकता है।
  8. नियम-34(5) के अन्तर्गत पर्यावरण स्वच्छता प्रमाण पत्र निर्गत होने के उपरान्त एक माह के भीतर खनन अनुज्ञा पत्र का निष्पादन कराना अनिवार्य होगा। नियम-34(5) के उल्लंघन की दशा में प्रस्तावक द्वारा जमा प्रथम किश्त एवं प्रतिभूति धनराशि समपूहृत करते हुए जारी लेटर ऑफ इन्टेन्ट निरस्त किया जायेगा।
  9. आशय पत्र में दी गयी शर्तों के अनुसार निर्धारित समयावधि में 06 माह के लिए निर्धारित खनन अनुज्ञा पत्र की सकल धनराशि का कुल 50 प्रतिशत के समतुल्य धनराशि जमा कर, अनुमोदित खनन योजना एवं पर्यावरण स्वच्छता प्रमाण पत्र प्रस्तुत करने के उपरान्त ही आपके पक्ष में खनन अनुज्ञा पत्र के स्वीकृति/विलेख के सम्बन्ध में अन्य अग्रतर कार्यवाही की जायेगी।
  10. खनन अनुज्ञा पत्र के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन क्षेत्र का कॉर्डिनेटस अंकित किया जायेगा तथा खनन अनुज्ञा पत्र निष्पादन करने के पूर्व अनुज्ञापत्र धारक अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्भों को लगायेगा।
  11. खनन अनुज्ञा पत्र के निष्पादन के दिनांक से तत्काल खनन संक्रियाएँ प्रारम्भ किया जाना होगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल करीगर की भांति करेगा।
  12. चयनित आवेदक प्रत्येक वाहन को ई-एम0एम-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनो को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए आर0एफ0आई0डी स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-1963 के नियम-59 के अन्तर्गत शास्ति का भागीदार होगा।
  13. चयनित आवेदक 2.0 मीटर की गहराई अथवा जलस्तर में से जो कम हो, से अधिक गहराई में खनन संक्रियाएँ नहीं करेगा। नदी की धारा में सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
  14. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
  15. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
  16. यदि चयनित आवेदक द्वारा नियमों, खनन अनुज्ञा पत्र, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना एवं वन विभाग की अनापत्ति प्रमाण पत्र आदि की शर्तों का उल्लंघन किया जाता है तो अनुज्ञापत्र धारक को अपना मामला बताने की युक्ति-युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा अनुज्ञा पत्र समाप्त किया जा सकता है तथा उसका नाम काली सूची में डाल दिया जायेगा।
  17. मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
  18. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा आपराधिक प्रक्रिया योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी अनुज्ञापत्र धारक की होगी एवं यदि इस सम्बन्ध में कोई धाय होता है तो उसका वहन अनुज्ञापत्र धारक द्वारा किया जायेगा।

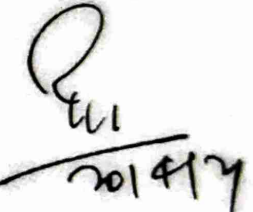
9. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह अनुज्ञापत्र धारक को मान्य होगा।
20. सार्वजनिक सड़क, जलाशय, नहर, रेलवे/रेलवे लाईन, निवसित स्थल से 50 मीटर तथा नदी पर बने पुल से न्यूनतम 200 मीटर की दूरी के अन्दर कोई खनन कार्य नहीं किया जायेगा।
21. प्रस्तावक पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त कर कार्यालय में जमा करने के उपरान्त अनुज्ञापत्र निष्पादित कराकर ही खनन कार्य प्रारम्भ करेगा।
22. स्थानीय स्थिति तथा परिवेश को ध्यान में रखते हुए समय-समय पर अन्य शर्तें जो जिलाधिकारी, बिजनौर एवं निदेशक, भूतत्व एवं खनिकर्म, उ०प्र० द्वारा उचित समझी जायेगी उसे लागू किया जायेगा, जो चयनित आवेदक को मान्य होगी।
23. खनन अनुज्ञापत्र स्वीकृति की कार्यवाही मा० उच्च न्यायालय, मा० राष्ट्रीय हरित अधिकरण एवं मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों के अधीन होगा।

  
 2014/17  
 (रमाकान्त पाण्डेय)  
 जिलाधिकारी, बिजनौर।

संख्या व दिनांक उपरोक्त।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, खनिज भवन लखनऊ।
3. उपजिलाधिकारी, नगीना।

  
 2014/17  
 (रमाकान्त पाण्डेय)  
 जिलाधिकारी, बिजनौर।

191

ENVIRONMENTAL  
CLEARANCE



Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Uttar Pradesh)

To,

The Director  
M/S BRIJWALA INFRA SOLUTIONS PRIVATE LIMITED  
A 7 Mangal vihar colony nikat nangla mauvi -202001

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/225460/2021 dated 25 Aug 2021. The particulars of the environmental clearance granted to the project are as below.

- |  |  |
|--|--|
| 1. EC Identification No.                   | EC21B001UP181341                             |
| 2. File No.                                | 65/5   |
| 3. Project Type                            | New  |
| 4. Category                                | 32   |
| 5. Project/Activity Including Schedule No. | (a) Mining of minerals                       |
| 6. Name of Project                         | (Mixed form) Mining Project                  |
| 7. Name of Company/Organization            | M/S BRIJWALA INFRA SOLUTIONS PRIVATE LIMITED |
| 8. Location of Project                     | Uttar Pradesh                                |
| 9. TOR Date                                | N/A  |



The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 16/12/2021

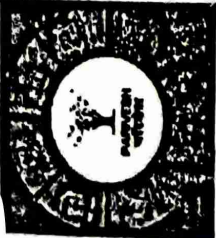
(e-signed)  
Member Secretary  
Member Secretary  
SEIAA - (Uttar Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)





## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.  
Vineet Khand-1, Gomti Nagar, Lucknow- 226010  
E-Mail- doeuplko@yahoo.com, selaaup@yahoo.com  
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/225460/2021 & SEIAA, U.P File no- 6515

**Sub: Environmental Clearance is sought for Proposed RBM (Mixed Form) Mining at Gata No.- 2/102, Village-Shahalipur Kotra, Tehsil- Nagina, Bijnaor, U.P. (Leased Area:1.215 Ha.).**

Dear Sir,

This is with reference to your application / letter dated 25-08-2021 & 22-10-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 25-10-2021 and SEIAA in meeting held on 30-11-2021.

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis to SEAC on 25-10-2021.

### Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for RBM (Mixed Form) Mining at Gata No.- 2/102, Village-Shahalipur Kotra, Tehsil- Nagina, Bijnaor, U.P. (Leased Area:1.215 Ha.).
2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/225460/2021									
2. File No. allotted by SEIAA, UP	6515									
3. Name of Proponent	M/S BRIJWALA INFRA SOLUTIONS PRIVATE LIMITED DIRECTOR. - Shri Satyendra Singh S/O Shri Brijendra Singh (Authorized Signatory) & Shri Brijendra Singh S/O Ramji Lal									
4. Full correspondence address of proponent and mobile no.	R/O-A-7 Mangal Vihar Colony, Nikat Nangla Maulvi Aligarh Shehar Col Aligarh(U.P)									
5. Name of Project	RBM (mixed form) (Niji Bhumi) mine									
6. Project location (Plot/Khasra/Gata No.)	Gata No 2/102									
7. Name of River	Khoh River									
8. Name of Village	Shahalipur Kotra									
9. Tehsil	Nagina									
10. District	Bijnor (U.P.)									
11. Name of Minor Mineral	RBM (mixed form) mine									
12. Sanctioned Lease Area (in Ha.)	1.215 Ha.									
13. Mineable Area (in Ha.)	1.0843 Ha.(safety zone 0.1307 Ha.)									
14. Zero level mRL	249.0 mRL									
15. Max. & Min mrl within lease area	Maximum mRL 255 mRL and Minimum mRL 253 mRL									
16. Pillar Coordinates (Verified by DMO)	<table border="1"><thead><tr><th>Points</th><th>Latitude</th><th>Longitude</th></tr></thead><tbody><tr><td>A</td><td>29°33'44.90"N</td><td>78°28'42.10"E</td></tr><tr><td>B</td><td>29°33'45.90"N</td><td>78°28'38.50"E</td></tr></tbody></table>	Points	Latitude	Longitude	A	29°33'44.90"N	78°28'42.10"E	B	29°33'45.90"N	78°28'38.50"E
Points	Latitude	Longitude								
A	29°33'44.90"N	78°28'42.10"E								
B	29°33'45.90"N	78°28'38.50"E								

107

	C	29°33'42.10"N	78°28'35.70"E
	D	29°33'41.30"N	78°28'38.60"E
17. Total Geological Reserves	48,600 m <sup>3</sup>		
18. Total Mineable Reserves	24,300 m <sup>3</sup>		
19. Total Proposed Production (in five year)	24,300 m <sup>3</sup> (as per LOI)		
20. Proposed Production/year	24,300 m <sup>3</sup> in 6 months		
21. Sanctioned Period of Mine lease	6 months		
22. Production of mine/day	135 m <sup>3</sup> /day		
23. Method of Mining	Open cast, Manual, semi-mechanized		
24. No. of working days	180		
25. Working hours/day	8 hours/day		
26. No. Of workers	27		
27. No. Of vehicles movement/day	12 Vehicles movement/day		
28. Type of Land	Niji Bhumi		
29. Ultimate Depth of Mining	2.4 m		
30. Nearest metalled road from site	Rampur Tandamaidas Road is 3.47 km towards West direction and NH-74 is 13.65 km towards North-West direction		
31. Water Requirement	PURPOSE		REQUIREMENT (KLD)
	Drinking water		0.37 KLD
	Suppression of dust		3.36 KLD
	Plantation		0.01 KLD
	Others (if any)		-
Total		3.74 KLD Approx.	
32. Name of QCI Accredited Consultant with QCI No And period of validity.	Environmental Research and Analysis, Lucknow (U.P) Certificate No. QCI/NABET/EIA/1922/RA/0200 and valid up to 30/12/2022		
33. Any litigation pending against the project or land in any court	No		
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 729/ खनिज-अनुभाग -21 dated 13/08/2021		
35. Details of Lease Area in approved DSR	2172/एम 0228/2017)खनन निति-(डी०एस०आर०		
36. Proposed EMP cost	Rs 2,70,980/-		
37. Proposed Total Project cost	Rs. 70,00,000/-		
38. Length and breadth of Haul Road	280 m length and 6.0 m width		
39. No. of Trees to be Planted	10		

- The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
- The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.
- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 25-10-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its

182

Meeting dated 30-11-2021 decided to grant the Environmental Clearance to the title project for collection of 24,300 m<sup>3</sup> for m<sup>3</sup> in 6 months for lease area of 1.215 ha subject to effective implementation of the following General Conditions and specific conditions:

**General Conditions:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated; the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.

- (b2)
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
  19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
  20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
  21. Dispensary facilities for first-aid shall be provided at site.
  22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
  23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
  24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
  25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
  26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
  27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
  28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
  29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
  30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
  31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
  32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
  33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be

reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.

34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.

- 187
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
  48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions:**

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. In the absence of replenishment study keeping in mind various orders issued by Hon'ble NGT and development works in the State, EC is transferred for a period of one year.
3. Permissible mining of river bed material (sand / bajri) shall be strictly limited to quantity and area mentioned in LOI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as the approved mining plan. The permissible mineable material will be valid till one year from the date of transfer of the EC.
4. For subsequent period, PP shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. The Environmental clearance will be co-terminus with the mining lease period.
10. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.

- 183
11. Environment management in according to environmental status and impact of the project.
  12. During the school opening and closing time transportation of minerals will be restricted.
  13. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
  14. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
  15. Pakka motorable haul road to be maintained by the project proponent.
  16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
  17. Permission from the competent authority regarding evacuation route should be taken.
  18. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
  19. Provision for cylinder to workers should be made for cooking.
  20. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
  21. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
  22. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
  23. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
  24. Provision for two toilets and hand pumps should be made at mining site.
  25. Drinking water for workers would be provided by tankers.
  26. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
  27. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
  28. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
  29. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
  30. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
  31. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
  32. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
  33. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
  34. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily

163

follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.

35. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
36. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
37. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
38. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
39. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
40. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
41. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
42. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
43. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
44. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
45. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
46. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
47. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
48. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.

- 182
49. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
  50. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users..
  51. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
  52. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
  53. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
  54. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P. and UPPCB.
  55. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, CPCB, State PCB.
  56. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
  57. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  58. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
  59. Waste water from potable use be collected and reused for sprinkling.
  60. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced Inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

121

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

**Copy, through email, for information and necessary action to -**

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email - [soenvups@rediffmail.com](mailto:soenvups@rediffmail.com))
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email - [sudheer.ch@gov.in](mailto:sudheer.ch@gov.in))
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow - 226020 (email - [roc.lko-mef@nic.in](mailto:roc.lko-mef@nic.in))
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - [dgmupexp@gmail.com](mailto:dgmupexp@gmail.com))
5. District Magistrate, Bijnaor, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email - [ms@uppcb.com](mailto:ms@uppcb.com))
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)  
Member Secretary, SEIAA

Validity unknown

Digitally signed by Member Secretary

Member Secretary

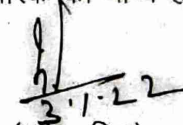
Date: 12/16/2021 12:25:38 PM

Page 11 of 11

उ0प्र0 उपखनिज परिहार नियमावली-2021 के नियम 23ड के अधीन जनपद विजनौर की तहसील नगीना के ग्राम शाहअलीपुर कोटरा के गाटा सं0 2/102 कुल रकबा 1.215 हे0 भूमि पर एकत्रित 24300 घनमी0 बालू, बजरी, बोल्टर (मिश्रित अवस्था में)/आर0बी0एम खनन क्षेत्र का ई-निविदा प्रणाली के माध्यम से व्यवस्थापन हेतु दिनांक 25.03.2021 को ई-निविदा आमंत्रण हेतु विज्ञापित किया गया था। दिनांक 08.04.2021 को कलक्ट्रेट में टेण्डर कमेटी के समक्ष ई-निविदा (बिड) खोली गयी जिसमें विज्ञापित क्षेत्र तहसील नगीना के ग्राम शाहअलीपुर कोटरा के गाटा सं0 2/102 कुल रकबा 1.215 हे0 पर अधिकतम रु0 1552 प्रति घनमी0 दर में0 ब्रजवाला इन्फ्रा सोल्यूशन प्रा0लि0 (डायरेक्टर श्री सतेन्द्र सिंह पुत्र श्री बृजेन्द्र सिंह व श्री बृजेन्द्र सिंह पुत्र श्री रामजीलाल निवासीगण ए-7 मंगल विहार कालोनी निकट नगला मौलवी अलीगढ शहर कोल अलीगढ की प्राप्त हुई। शासनादेश दिनांक 30.08.2019 के बिन्दु सं0 02 व 03 के अनुपालन में भू-स्वामी/स्वामियों द्वारा प्रथम इन्कार के अधिकार का उपयोग करते हुए सर्वोच्च बोलीदाता के पक्ष में उक्त खनन क्षेत्र को स्वीकृत किये जाने हेतु अपनी सहमति/स्वीकृति प्रदान की गयी। भू-स्वामी/स्वामियों द्वारा दी गयी सहमति/शपथ पत्र के क्रम में मे0 ब्रजवाला इन्फ्रा सोल्यूशन प्रा0लि0 (डायरेक्टर श्री सतेन्द्र सिंह पुत्र श्री बृजेन्द्र सिंह व श्री बृजेन्द्र सिंह पुत्र श्री रामजीलाल निवासीगण ए-7 मंगल विहार कालोनी निकट नगला मौलवी अलीगढ शहर कोल अलीगढ द्वारा खनन योग्य आकलित मात्रा 24300 घनमी0 की 1552 प्रति घनमी0 की दर से कुल धनराशि रु0 3,77,13,800/- के लिये निविदा/शपथ पत्र की सकल धनराशि का 25 प्रतिशत अर्थात् रु0 94,28,400/- प्रतिभूति धनराशि तथा स्वामित्व की प्रथम किश्त के रूप में 25 प्रतिशत अर्थात् रु0 94,28,400/- कुल धनराशि रु0 1,88,56,800/- में से प्रीबिड अर्नेस्ट मनी समायोजित होने के उपरान्त देय धनराशि रु0 1,81,88,550/- को माह अगस्त, 2021 में पृथक-पृथक चालान के माध्यम से व स्टाम्प शुल्क रु0 11,32,000/- चालान सं0 A100042 दिनांक 01.01.2022 व टी0सी0एस (50 प्रतिशत जमा धनराशि पर देय) रु0 3,88,451/- को चालान सं0 00006 दिनांक 01.01.2022 द्वारा जमा की गयी। शेष 75 प्रतिशत धनराशि को स्वीकृत परिहार अवधि के शेष अग्रिम माहों में समान प्रतिशत के रूप में अनुज्ञा पत्र धारक को भुगतान करना होगा जिसके लिये प्रत्येक माह की पहली तारीख नियत की जाती है। चूंकि सर्वोच्च बोलीदाता द्वारा नियम-34 के प्राविधानों के अन्तर्गत खनन योजना माईन्स क्लोजर एंव भारत सरकार के वन, पर्यावरण एंव जलवायु परिवर्तन की अधिसूचना दिनांक 14.09.2020 के प्राविधानों के अनुसार पर्यावरण अनापत्ति प्रमाण पत्र सहमति पत्र धारक द्वारा प्राप्त कर प्रस्तुत कर दिया गया है। अतः ग्राम तहसील नगीना के ग्राम शाहअलीपुर कोटरा के गाटा सं0 2/102 कुल रकबा 1.215 हे0 भूमि से बालू, बजरी, बोल्टर (मिश्रित अवस्था में)/आर0बी0एम की मात्रा 24300 घनमी0 की निकासी की अनुमति छः माह (दिनांक 30.06.2022 तक) की अवधि हेतु अनुमोदित खनन योजना एवं पर्यावरणीय स्वच्छता प्रमाण पत्र में उल्लिखित शर्तों के अतिरिक्त निम्नलिखित शर्तों के अधीन प्रदान की जाती है।

1. अनुज्ञा पत्र धारक राज्य सरकार को किसी तीसरे पक्ष के दावे को क्षतिपूर्ति करता रहेगा और इस प्रकार के दावे को उसके उत्पन्न होते ही स्वयं निश्चित करेगा।
2. अनुज्ञा पत्र धारक ऐसी रीति से उपखनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि सार्वजनिक स्थल या सार्वजनिक सम्पत्ति पर कोई बाधा न पड़े या उसे क्षति न पहुँचे।
3. अनुज्ञा पत्र धारक द्वारा सभी उपखनिजों का लेखा रखेगा और एतदर्थ प्रति नियुक्ति प्राधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।
4. अनुज्ञा पत्र धारक द्वारा निर्धारित रायल्टी, डी0एम0एफ0 व टी0सी0एस0 की धनराशि प्रत्येक माह की प्रथम तिथि को अनिवार्य रूप से जमा करना होगा, अन्यथा की स्थिति में खनन अनुज्ञा पत्र निरस्त किया जा सकता है, जिस पर कोई दावा स्वीकार/मान्य नहीं होगा।
5. अनुज्ञा पत्र धारक पर्यावरण अनापत्ति प्रमाण पत्र एवं अनुमोदित खनन योजना में दी गयी शर्तों एवं प्रतिबन्धों के अधीन ही खनन सक्रियता सम्पादित करेगा।
6. अनुज्ञापत्र धारक द्वारा उपखनिज निकासी का विवरण प्रत्येक सप्ताह के अन्तिम दिवस तथा माह के अन्त में माह में की गयी पूर्ण निकासी का विवरण सहित खनिज कार्यालय में उपलब्ध कराया जाना अनिवार्य होगा।
7. यदि उपखनिज की निकासी करते समय अन्य उपखनिज निकलता है तो उसकी सूचना तत्काल प्रभाव से जिलाधिकारी कार्यालय को देनी होगी।
8. उपखनिज का परिवहन E-MM-11 पर ही किया जायेगा।
9. अनुज्ञा पत्र धारक द्वारा शासनादेश सं0 2026/ 86-2019-57 दिनांक 30.08.2019 के बिन्दु सं0 03 में दी गयी व्यवस्थानुसार 20 प्रतिशत (प्रत्येक घनमी0 हेतु) देय धनराशि भू-स्वामी/कृषकों को प्रतिकर के रूप में अग्रिम रूप से देय होगी, जिसके साक्ष्य प्रत्येक माह कार्यालय में अनिवार्य रूप से प्रस्तुत करने होंगे।
10. अनुज्ञा पत्र धारक अधिकतम 2.40 मीटर की गहराई अथवा जलस्तर में से जो कम हो, से अधिक गहराई में खनन सक्रियता नहीं करेगा।
11. गानरून अवधि 01 जुलाई से 30 सितम्बर तक खनन कार्य पूर्णतया प्रतिबन्धित रहेगा।
12. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
13. अनुज्ञापत्र धारक द्वारा सीमांकित क्षेत्र के अन्दर ही उपखनिज हटाने का कार्य किया जायेगा।
14. बालू, बजरी, बोल्टर (मिश्रित अवस्था) में निकासी के मार्ग पर जल का छिड़काव किया जायेगा ताकि वाहनों के आवागमन से धूल उत्पन्न न हो।

15. अनुज्ञापत्र धारक द्वारा भारत सरकार द्वारा निर्धारित मानकों के अनुसार उपखनिजों की लोडिंग की जायेगी।
16. नदी की जल धारा में सेक्शन मशीन, लिफ्टर आदि मशीनों अथवा अन्य किसी विधि से अनुज्ञापत्र धारक द्वारा खनन कार्य नहीं किया जायेगा।
17. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर उपखनिजों का विक्रय मूल्य प्रदर्शित करेगा।
18. यदि अनुज्ञापत्र धारक द्वारा नियमों व अनुज्ञापत्र, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो अनुज्ञापत्र धारक को अपना मामला यताने का युक्तियुक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा अनुज्ञापत्र समाप्त किया जा सकता है, जिस पर कोई दावा स्वीकार/मान्य नहीं होगा।
19. अनुज्ञापत्रधारक द्वारा वन विभाग द्वारा दी गयी अनापत्ति की शर्तों का अनुपालन सुनिश्चित किया जायेगा।
20. खनन अनुज्ञापत्र के निष्पादन के दिनांक से खनन अनुज्ञापत्र धारक को तत्काल खनन संक्रियाएँ प्रारम्भ किया जाना होगा और तत्पश्चात् जान बूझकर यदि उनके द्वारा कोई स्थगन किया जाता है, जिस पर कोई दावा स्वीकार/मान्य नहीं होगा।
21. अनुज्ञापत्र में निर्धारित मात्रा अथवा अवधि जो भी पूर्व में घटित होगी तक मान्य होगी। जिस पर कोई दावा स्वीकार/मान्य नहीं होगा।
22. मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण अथवा मा0 सर्वोच्च न्यायालय व शासन/प्रशासन द्वारा पारित आदेशों का पालन भी किया जाना अनिवार्य होगा।
23. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी अनुज्ञापत्र धारक की होगी। यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन अनुज्ञापत्रधारक द्वारा किया जायेगा।
24. राज्य सरकार अथवा केन्द्र सरकार द्वारा समय-समय पर यदि नियमों/अधिनियम में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्याप्ति की जाती है तो यह अनुज्ञापत्र धारक को मान्य होगा।
25. स्थानीय स्थिति तथा परिवेश को ध्यान में रखते हुए समय-समय पर अन्य शर्तें जो जिलाधिकारी, विजनौर एवं निदेशक, भूतत्व एवं खनिकर्म उ0प्र0 द्वारा उचित समझी जायेगी उसे लागू किया जायेगा जो चयनित अनुज्ञापत्र धारक को मान्य होगी, जिस पर कोई दावा स्वीकार/मान्य नहीं होगा।
26. किसी भी विवाद अथवा नियमों/शर्तों का पालन न करने की दशा में अनुज्ञापत्र धारक का अनुज्ञापत्र निरस्त किया जा सकता है तथा इस सम्बन्ध में लिया गया निर्णय अनुज्ञापत्र धारक को मान्य होगा। जिस पर कोई दावा स्वीकार/मान्य नहीं होगा।

  
(उमेश मिश्र)

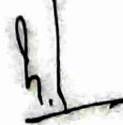
जिलाधिकारी, बिजनौर।

संख्या III 5 / ख0लि0-परमिट-2022

दिनांक: 03 जनवरी, 2022

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन लखनऊ।
2. आयुक्त, मुरादाबाद मण्डल, मुरादाबाद।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
4. पुलिस अधीक्षक, बिजनौर।
5. प्रभागीय वनाधिकारी, बिजनौर वन प्रभाग नजीबाबाद।
6. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म, क्षेत्रीय कार्यालय, बरेली।
7. उपजिलाधिकारी, नगीना को इस निर्देश के साथ प्रेषित कि आप उक्त खनन परमिट क्षेत्र पर सतर्क दृष्टि रखना सुनिश्चित करें तथा संबंधित लेखपाल/राजरव निरीक्षक के माध्यम से प्रतिदिन सीमांकित क्षेत्र में अवैध खनन न होने का प्रमाण पत्र प्राप्त कर प्रत्येक सप्ताह प्राप्त प्रमाण पत्र सहित अपनी साप्ताहिक सुस्पष्ट आख्या अधोहस्ताक्षरी को भिजवाना सुनिश्चित करें।
8. मै0 ब्रजवाला इन्फ्रा सोल्यूशन प्रा0लि0 (डायरेक्टर श्री सतेन्द्र सिंह पुत्र श्री बृजेन्द्र सिंह व श्री बृजेन्द्र सिंह पुत्र श्री रामजीलाल निवासीगण ए-7 मंगल विहार कालोनी निकट नंगला मौलवी अलीगढ शहर कोल अलीगढ



(उमेश मिश्र)

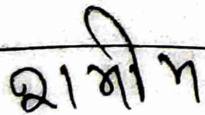
जिलाधिकारी, बिजनौर।

## संयुक्त सीमांकन आख्या

भूतत्व एवं खनिकर्म विभाग, जनपद बिजनौर के कार्यालय पत्र संख्या 1096/खनिज अनुभाग-21 दिनांक 31.12.2021 के अनुपालन में दिनांक 01.01.2022 को तहसील नगीना के ग्राम शाहअलीपुर कोटरा के गाटा सं० 2/102 कुल 1.215 हे० भूमि से उपखनिजों की निकासी हेतु उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 के नियम 17 के अन्तर्गत क्षेत्र का सीमांकन राजस्व विभाग, खनन विभाग एवं परमिटधारक मै० ब्रजवाला इन्फ्रा सोल्यूशन प्रा०लि० द्वारा अधिकृत प्रतिनिधि श्री शमीम अहमद पुत्र श्री मौ० शफी निवासी अलियाबाद सादि (एम०एस०टी) हल मुरादाबाद की उपस्थिति में किया गया। सीमा बन्धित क्षेत्र A, B, C, D रकबा 1.215 हे० का मानचित्र पर लाल रंग से चिन्हित किया गया है। गाटा सं० 1 व 2/102 एवं ग्राम सीमा शाहअलीपुर गूदड के सिहादे से सन्दर्भ बिन्दु लिया गया है, जो राजस्व विभाग द्वारा चिन्हित किया गया है। मौके पर चिन्हित किये गये सीमास्तम्भ बिन्दु A, B, C, D परमिटधारक मै० ब्रजवाला इन्फ्रा सोल्यूशन प्रा०लि० द्वारा अधिकृत प्रतिनिधि श्री शमीम अहमद को दिखाते हुए पिलर लगवा दिये गये हैं, जिसके फोटोग्राफ साथ में संलग्न हैं। उपरोक्त क्षेत्र पर पूर्व में किये गये सीमांकन जी०पी०एस कोर्डिनेटस एवं पर्यावरण स्वच्छता प्रमाण पत्र में दिये जी०पी०एस कोर्डिनेटस के अनुसार विवरण निम्नवत् है :-

A	29° 33' 44.90" N	78° 28' 42.10" E
B	29° 33' 45.90" N	78° 28' 38.50" E
C	29° 33' 42.10" N	78° 28' 35.70" E
D	29° 33' 41.30" N	78° 28' 38.60" E

चौहद्दी - पूरब - गाटा सं० 2/102 का शेष भाग  
 पश्चिम - गाटा सं० 2/102 का शेष भाग एवं शाहअलीपुर गूदड की सीमा  
 उत्तर - गाटा सं० 2/102 का शेष भाग  
 दक्षिण - गाटा सं० 2/102 का शेष भाग



परमिटधारक

14-01-22

  
 क्षेत्रीय लेखपाल/कानूनगो  
 (नगीना)

  
 सर्वेक्षक  
 शे०का० गाजियाबाद।

  
 तहसीलदार  
 नगीना।

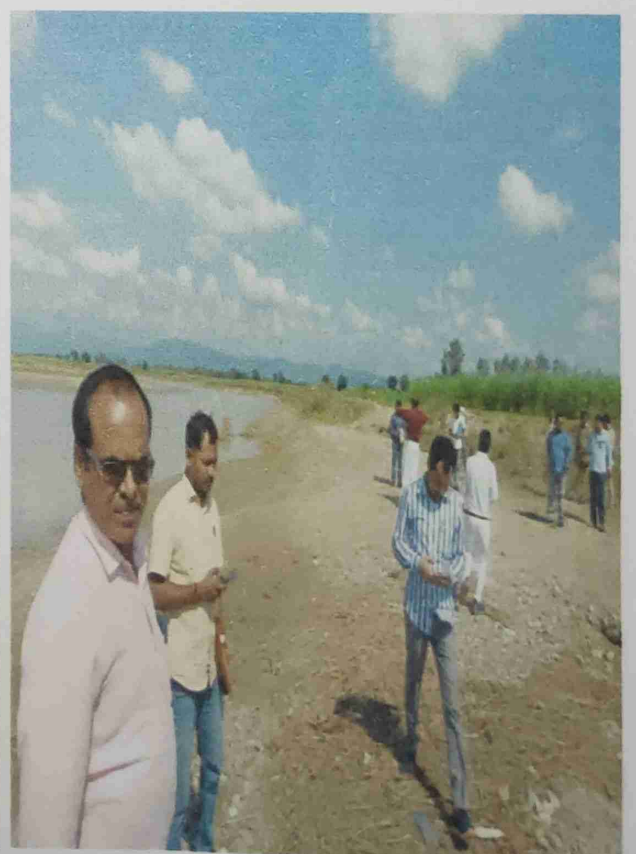
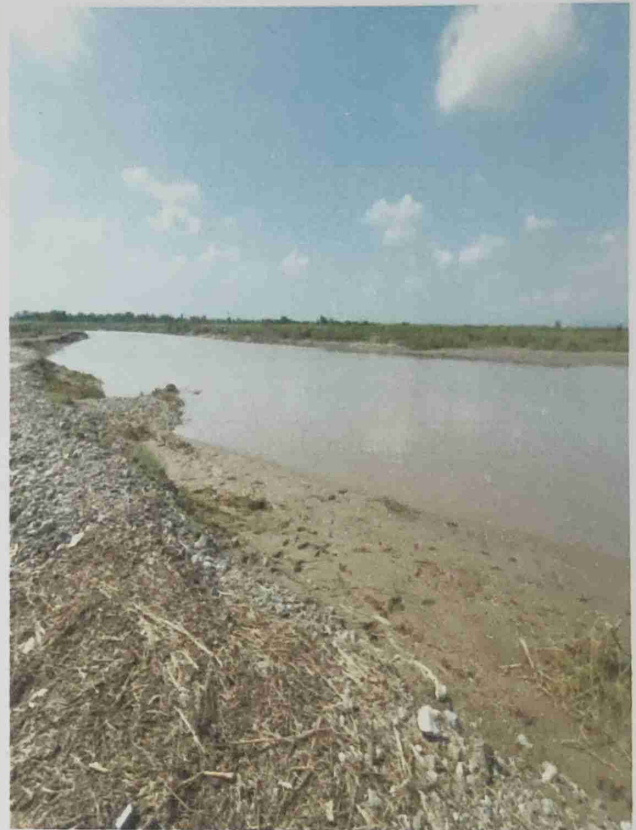
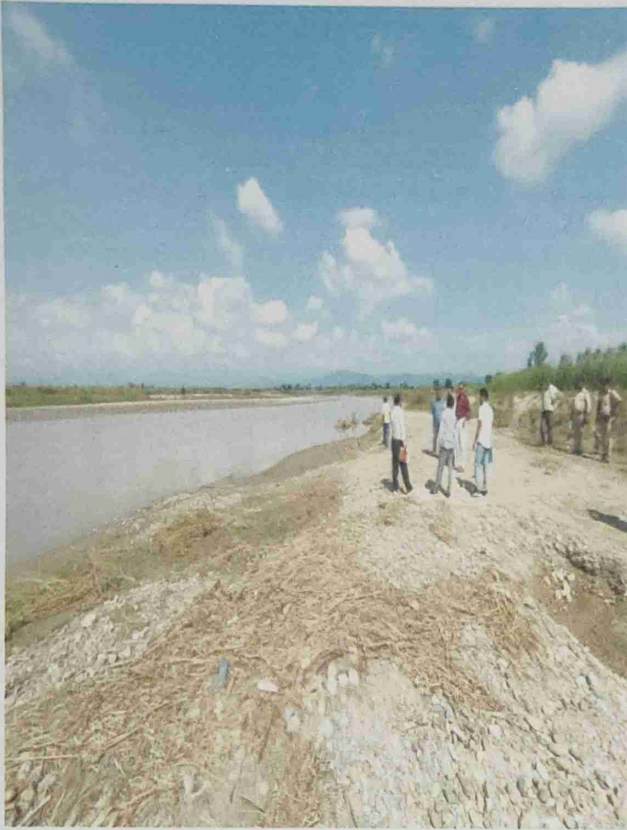
  
 खान निरीक्षक  
 बिजनौर।

  
 उपजिलाधिकारी  
 नगीना

  
 तहसीलदार  
 नगीना

**Photographs during Joint Inspection dated.-12.10.2022 in the Matter of O.A. NO.-485/2022 Gautam Sharma V/S State of Uttar Pradesh.**

- Gata no.-2/102, area-1.215 hectares, village-Shahalipur Kotra, Tehsil-Nagina, District-Bijnor



*M. Husain  
AEE*

*K. Kumar*

*S. D. Singh*

कार्यालय : प्रभागीय वनाधिकारी, बिजनौर वन प्रभाग, नजीबाबाद ।

पत्रांक 13/1/22-1 दिनांक नजीबाबाद, 23 नवम्बर 2020 ।

Annexure-07

जिलाधिकारी

बिजनौर ।

विषय: भूमिधरी कृषिकीय भूमि पर बाढ़ के कारण जमा बालू/मोरम को हटाकर भूमि को कृषि योग्य बनाने हेतु खनन अनुज्ञा पर की स्वीकृति सम्बन्धी आख्या उपलब्ध कराये जाने विशयक ।

संदर्भ: आपका पत्रांक-926/खनिज अनुभाग-2020 दिनांक 21-10-2020 ।

महोदय

आपके उपरोक्त विषयक संदर्भित पत्र के क्रम में आवेदक श्री ओमपाल पुत्र श्री शेर सिंह निवासी ग्राम नुरुल्लापुर परगना बढापुर तहसील नगीना जिला बिजनौर के ग्राम अब्दुलफजलपुर पहाडा का गांटा सं०- 70 मि० रकवा 1.770 हे० का सयुक्त निरीक्षण क्षेत्रीय वन अधिकारी बढापुर एवं संबंधित स्टाफ तथा सम्बन्धित लेखपाल के द्वारा किया गया है। क्षेत्रीय वनाधिकारी द्वारा जाँच रिपोर्ट के पत्रांक 124/22-1 दिनांक 27-10-2020 तथा उप प्रभागीय वनाधिकारी बिजनौर वन प्रभाग नजीबाबाद की संस्तुति जाँच रिपोर्ट के पत्रांक 241/22-1 दिनांक 11-11-2020 के आधार पर आख्या निम्नवत् प्रेषित है:-

क्र० सं०	जनपद का नाम	तहसील का नाम	उपखनिज का नाम	कृषक का नाम	खनन क्षेत्र का नाम	खाता एवं गांटा संख्या एवं क्षेत्रफल हे० निम्नवत् है ।
1	2	3	4	5	6	7
1	बिजनौर	नगीना	बालू/ मोरम /बजरी /बोल्डर	श्री ओमपाल पुत्र श्री शेर सिंह निवासी ग्राम नुरुल्लापुर परगना बढापुर तहसील नगीना जिला बिजनौर ।	अब्दुलफजलपुर पहाडा	गांटा सं०- 70 मि० रकवा 1.770 हे०

उक्त खनन क्षेत्र में खनन पट्टा के आवंटन हेतु संस्तुति निम्न प्रतिबन्धों के साथ की जाती है:-

- (1)- गांटा सं०- 70 मि० रकवा 1.770 हे० उक्त क्षेत्र निकटस्थल आरक्षित वन क्षेत्र बढापुर कक्ष संख्या-7 से 4.095 कि० मी० की दूरी पर स्थित है। कालागढ टाईगर रिजर्व की दूरी 10.06 कि० मी० है।
- (2)- विषयांकित खनन क्षेत्र का जी०पी०एस० क्रमशः N029 34 38.0 E078 28 24.8 तथा निकटस्थल आरक्षित वन क्षेत्र का जी०पी०एस० N029 32.920 E 078 30.018 हे० कालागढ टाईगर रिजर्व का जी०पी०एस० N029 35.556 E078 34.564 हैं।
- (3)- प्रधान मुख्य वन संरक्षक, वन्य जीव उत्तर प्रदेश लखनऊ के पत्रांक -441/26-11 (खनन) दिनांक 26 जनवरी 2018 के अनुसार जनपद बिजनौर स्थित हाथी रिजर्व, वन्य जीव (संरक्षण) अधिनियम 1927 के तहत विधिक रूप से अधिसूचित संरक्षित क्षेत्र नहीं है।
- (4)- उक्त क्षेत्र आरक्षित वन क्षेत्र के अन्तर्गत नहीं आता है।
- (5)- खनन पट्टे आवंटन से पूर्व उक्त क्षेत्र का राजस्व/खनन/वन विभाग के कर्मचारियों की उपस्थिति में संयुक्त सर्वेक्षण कर चिन्हाकन करते हुये सीमा स्थापित करते हुये सीमा स्तम्भों पर जी०पी०एस० रिडींग आवश्यक अंकित किया जाये। उपरोक्त के उपरान्त ही खनन पट्टा आवंटित किया जाये।
- (6)- उपरोक्तानुसार दिये गये क्षेत्रफल व गांटाओं के अतिरिक्त इससे इतर किये गये खनन को अवैध खनन की श्रेणी में माना जायेगा।
- (7)- उत्खनित उप खनिज अब्दुलफजलपुर पहाडा निजी कास्ता से रायपुर मार्ग को निकलेगा। उत्खनित उप खनिज के अभिवहन के लिये वन भूमि का प्रयोग नहीं किया जायेगा।
- (8)- स्वीकृत खनन पट्टा क्षेत्र में खनन कार्य करते हुये स्थल पर मौजूद वृक्षों को यथावत रहने दिया जायेगा तथा वृक्षों का पातन नहीं किया जायेगा।
- (9)- यदि खनन नदी क्षेत्र में किया जाना प्रस्थावित है तो खनन में किसी यान्त्रिक विधि यथा लिफ्टर आदि का प्रयोग नहीं किया जायेगा। तथा नदी के प्राकृति वहाव को प्रभावित नहीं किया जायेगा।

14

उत्तर प्रदेश इमारती लकड़ी एवं अन्य वन उपज अभिवहन नियमावली 1978 यथा संशोधित 2004 के अनुसार अभिवहन शुल्क सम्बन्धित व्यक्ति / पट्टा धारको को नियमानुसार वन विभाग को देय होगा। यह सुनिश्चित किय जायेगा कि खनन हेतु पट्टा किसी एक व्यक्ति को न स्वीकृत किया जाये जिसके विरुद्ध पूर्व में वन अपराध दर्ज हो या जिसका आपराधिक इतिहास हो।

खनन पट्टा प्राप्त कर्ता जितने क्षेत्रफल में खनन किया जा रहा है उनके क्षेत्रफल में अथवा न्यूनतम एक क्षेत्रफल में स्थानिय प्रजाति के 200 फलदार/छायादार वृक्षों का रोपण सिचाई एवं फेन्सिंग के साथ अपने निजी स्रोता से करेंगे। एक एकड़ या इससे अधिक क्षेत्रफल में खनन पट्टों की अनापत्ति के मामले में प्रति एकड़ 200 वृक्ष उपरोक्तानुसार लगाना होगा।

3)- खनन स्थल के आस पास स्थित वृक्षों, वन्य जीवों एवं उनके प्राकृतिक अधिवास को कोई हानि नहीं पहुँचाई जायेगी।

4)- यदि खनन स्थल नदी क्षेत्र में किया जाना प्रस्थावित है, जब नदी का वहाव परिवर्तित होने के कारण परिवर्तित स्थल से खनन हेतु पुनः आपत्ति प्रदान करनी होगी।

संलग्नक: (1) नजरिया नक्शा

(2) गूगल नक्शा

भवदीय

(डा० मनोज कुमार शुक्ला )  
प्रभागीय वनाधिकारी  
बिजनौर वन प्रभाग नजीबाबाद

संख्या / 22-1 उक्तदिनांकित।

प्रतिलिपि:- उप प्रभागीय वनाधिकारी, बिजनौर वन प्रभाग, नजीबाबाद को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।  
प्रतिलिपि:- क्षेत्रीय वनाधिकारी बदापुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

(डा० मनोज कुमार शुक्ला )  
प्रभागीय वनाधिकारी  
बिजनौर वन प्रभाग नजीबाबाद

सहमति पत्र (Letter of Intent)

मै0 जयन्ती एन्टरप्रीनियर प्रा0लि0  
प्रो0-श्री दिलीप कुमार ओझा पुत्र श्री हनुमान प्रसाद ओझा  
निवासी 184 एन ब्लॉक किदवई नगर  
कानपुर नगर।

शासनादेश संख्या-2026/86-2019-57(सा0)/2017 भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन लखनऊ दिनांक 30.08.2019 एवं अधिसूचना सं0 1868/86-2019-57(सा0)/2017 दिनांक 13.08.2019 में दिये गये निर्देशों के अनुपालन में इस कार्यालय के पत्र संख्या-106/खनिज अनुभाग-2021 दिनांक 05.03.2021 द्वारा जनपद बिजनौर की तहसील नगीना के ग्राम अबुलफजलपुर पहाड़ा में धारा-23ड के अन्तर्गत 06 माह के लिए नदी तल स्थित निजी भूमि पर उपलब्ध आर0बी0एम के 05 क्षेत्र को ई-टेण्डरिंग प्रणाली के माध्यम से खनन परिहार पर स्वीकृत किये जाने हेतु विज्ञप्ति निर्गत की गयी थी, जिसमें आपके द्वारा उक्त विज्ञप्ति में खण्ड सं0 05 पर उल्लिखित ग्राम अबुलफजलपुर पहाड़ा के गाटा सं0 70मि पर ऑनलाईन प्रतिभाग किया गया था। उक्त विज्ञप्ति को दिनांक 20.03.2021 को निर्धारित समय पर शासनादेश के बिन्दु सं0 13 के अनुरूप ई-निविदा की कार्यवाही संचालित किये जाने वाली जनपद स्तरीय गठित कमेटी के समक्ष खोला गया, जिसमें आपकी अधिकतम 1528 रू0 प्रति घनमीटर की ई-टेण्डरिंग की दर प्राप्त हुई, के क्रम में गठित समिति द्वारा आपकी दर सर्वोच्च पायी जाती है, जिसका विवरण निम्नवत् है:-

विवरण

क्षेत्र का विवरण						आकलित खनन योग्य आर0बी0एम की मात्रा (घनमीटर/06 माह)
तहसील	ग्राम	नदी	खण्ड/गाटा संख्या	क्षेत्रफल	जियोक्वार्डिनेट्स	
1	2	3	4	5	6	7
नगीना	अबुलफजलपुर पहाड़ा	खो नदी	70मि	1.264 हे०	A 29 34' 40.2" N 78 28' 32.6" E B 29 34' 37.6" N 78 28' 29.8" E C 29 34' 35.2" N 78 28' 33.7" E D 29 34' 37.6" N 78 28' 36.3" E	26544 घनमी० (आर0बी0एम)

ई-टेण्डरिंग में प्राप्त सर्वोच्च दर (रू०/घनमीटर)	निर्धारित ई-टेण्डरिंग की सकल धनराशि (रू०)	निर्धारित ई-टेण्डरिंग की सकल धनराशि का 50 प्रतिशत (जिसमें ई-टेण्डरिंग की निर्धारित सकल धनराशि का 25 प्रतिशत प्रथम किश्त के रूप में एवं निर्धारित सकल धनराशि का 25 प्रतिशत के रूप में शामिल है) के समतुल्य धनराशि (रू०)	जमा प्रीबिड अर्नेस्ट मनी (रू० में)	प्रीबिड अर्नेस्ट मनी समायोजित होने के उपरान्त जमा किये जाने वाली धनराशि (रू० में)
8	9	10	11	12
1528	4,05,59,232	2,02,79,616	7,31,000	1,95,48,616

अतः उपरोक्त विवरण के अनुसार आर0बी0एम (मिश्रित अवस्था) ग्राम अबुलफजलपुर पहाड़ा के गाटा सं0 70मि रकबा 1.264 हेक्टेयर हेतु उ0प्र0 उपखनिज (परिहार) नियमावली-1963 के प्राविधानों के अन्तर्गत खनन अनुज्ञा पत्र दिये जाने हेतु सहमति पत्र (Letter of Intent) निम्नलिखित शर्तों के साथ निर्गत की जा रही है:-

शर्त :-

1. अनुज्ञप्ति अवधि के लिए देय धनराशि की गणना अनुज्ञप्ति क्षेत्र/खण्ड के लिए विज्ञप्ति में आकलित मात्रा 26544 (घनमीटर) को ई-निविदा की दर 1528/-(रूपया प्रति घनमीटर) से गुणा कर निकाली गयी है।
2. लेटर ऑफ इन्टेंट प्राप्त होने के उपरान्त सफल बोलीदाता/निविदाता द्वारा 25 प्रतिशत प्रतिभूति जमा एवं 25 प्रतिशत प्रथम किश्त अर्थात् अनुज्ञा पत्र की अवधि (6 माह) के लिए निर्धारित धनराशि निरन्तर.....


*(Signature)*

- का 50 प्रतिशत (तालिका कॉलम-10 के अनुसार) के समतुल्य धनराशि निर्धारित लेखाशीर्षक 0853 अलौह खनन एवं धातुकर्म उद्योग में लेटर ऑफ इन्टेंट जारी होने के तीन कार्य दिवसों के अन्दर प्री बिड अर्नेस्टमनी समायोजित करते हुए जमा किया जाना होगा तथा जमा चालान की मूल प्रति कार्यालय जिलाधिकारी, बिजनौर खनन अनुभाग को प्रेषित करना होगा। यदि निर्धारित अवधि में सफल बोलीदाता/निविदादाता कॉलम-12 में दी गयी उक्त धनराशि जमा करने में असफल होता है, तो निर्गत सहमति पत्र (Letter of Intent) निरस्त करते हुए उसके द्वारा जमा अर्नेस्टमनी जब्त कर ली जायेगी साथ ही सहमति पत्र के धारक को आगामी 02 वर्षों हेतु काली सूची में भी दर्ज किया जायेगा और उसके द्वारा इस सम्बन्ध में कोई शिकायत अथवा प्रत्यावेदन विचार योग्य नहीं होगा।
3. खनन अनुज्ञा पत्र की अवधि की शेष 75 प्रतिशत धनराशि स्वीकृत परिहार अवधि के शेष अग्रिम माहों में समान प्रतिशत के रूप में परिहारधारक द्वारा भुगतान की जायेगी।
  4. चयनित आवेदक नियम-17 के प्राविधानों के अनुसार क्षेत्र का सीमांकन करायेगा, जिसमें सीमा बिन्दुओं का जियोकोऑर्डिनेट भी इंगित किया जायेगा तथा नियम-35 के अनुसार सीमा-स्तम्भ लगायेगा और इसका अनुरक्षण करेगा।
  5. चयनित आवेदक नियम-34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइन्स क्लोजर प्लान एवं पर्यावरण अनापत्ति प्राप्त कर उसे प्रस्तुत करेगा।
  6. आशय पत्र (लेटर ऑफ इन्टेंट) जारी होने के एक माह के भीतर अनुमोदन हेतु देय प्रतिभूति एवं प्रथम किश्त की धनराशि जमा के प्रमाण सहित खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के एक माह के भीतर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
  7. नियम-34(4) के अन्तर्गत पर्यावरण की स्वीकृति की प्रक्रिया के दौरान अपेक्षित समयावधि में, सक्षम प्राधिकारी द्वारा लगायी गयी आपत्तियों का परियोजना प्रस्तावक द्वारा समाधान करना अनिवार्य होगा। नियम-34(4) के उल्लंघन की दशा में जिलाधिकारी द्वारा नियम-59(7) के अन्तर्गत जारी लेटर ऑफ इन्टेंट निरस्त किया जा सकता है।
  8. नियम-34(5) के अन्तर्गत पर्यावरण स्वच्छता प्रमाण पत्र निर्गत होने के उपरान्त एक माह के भीतर खनन अनुज्ञा पत्र का निष्पादन कराना अनिवार्य होगा। नियम-34(5) के उल्लंघन की दशा में प्रस्तावक द्वारा जमा प्रथम किश्त एवं प्रतिभूति धनराशि समपूहृत करते हुए जारी लेटर ऑफ इन्टेंट निरस्त किया जायेगा।
  9. आशय पत्र में दी गयी शर्तों के अनुसार निर्धारित समयावधि में 06 माह के लिए निर्धारित खनन अनुज्ञा पत्र की सकल धनराशि का कुल 50 प्रतिशत के समतुल्य धनराशि जमा कर, अनुमोदित खनन योजना एवं पर्यावरण स्वच्छता प्रमाण पत्र प्रस्तुत करने के उपरान्त ही आपके पक्ष में खनन अनुज्ञा पत्र के स्वीकृति/विलेख के सम्बन्ध में अन्य अग्रतर कार्यवाही की जायेगी।
  10. खनन अनुज्ञा पत्र के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन क्षेत्र का कॉर्डिनेट्स अंकित किया जायेगा तथा खनन अनुज्ञा पत्र निष्पादन करने के पूर्व अनुज्ञापत्र धारक अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्भों को लगायेगा।
  11. खनन अनुज्ञा पत्र के निष्पादन के दिनांक से तत्काल खनन संक्रियाएँ प्रारम्भ किया जाना होगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल करीगर की भांति करेगा।
  12. चयनित आवेदक प्रत्येक वाहन को ई-एम0एम-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनो को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढने तथा दर्ज डाटा सेव करने के लिए आर0एफ0आई0डी स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-1963 के नियम-59 के अन्तर्गत शास्ति का भागीदार होगा।
  13. चयनित आवेदक 2.10 मीटर की गहराई अथवा जलस्तर में से जो कम हो, से अधिक गहराई में खनन संक्रियाएँ नहीं करेगा। नदी की धारा में सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
  14. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
  15. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
  16. यदि चयनित आवेदक द्वारा नियमों, खनन अनुज्ञा पत्र, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना एवं वन विभाग की अनापत्ति प्रमाण पत्र आदि की शर्तों का उल्लंघन किया जाता है तो अनुज्ञापत्र धारक को अपना मामला बताने की युक्ति-युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा निरन्तर.....



राज्य सरकार द्वारा अनुज्ञापत्र समाप्त किया जा सकता है तथा उसका नाम काली सूची में डाल दिया जायेगा।


17. मा० उच्च न्यायालय, मा० राष्ट्रीय हरित अधिकरण अथवा मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
18. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा आपराधिक प्रक्रिया योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी अनुज्ञापत्र धारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन अनुज्ञापत्र धारक द्वारा किया जायेगा।
19. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह अनुज्ञापत्र धारक को मान्य होगा।
20. सार्वजनिक सड़क, जलाशय, नहर, रेलवे/रेलवे लाईन, निवसित स्थल से 50 मीटर तथा नदी पर बने पुल से न्यूनतम 200 मीटर की दूरी के अन्दर कोई खनन कार्य नहीं किया जायेगा।
21. प्रस्तावक पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त कर कार्यालय में जमा करने के उपरान्त अनुज्ञापत्र निष्पादित कराकर ही खनन कार्य प्रारम्भ करेगा।
22. स्थानीय स्थिति तथा परिवेश को ध्यान में रखते हुए समय-समय पर अन्य शर्तें जो जिलाधिकारी, बिजनौर एवं निदेशक, भूतत्व एवं खनिकर्म, उ०प्र० द्वारा उचित समझी जायेगी उसे लागू किया जायेगा, जो चयनित आवेदक को मान्य होगी।
23. खनन अनुज्ञापत्र स्वीकृति की कार्यवाही मा० उच्च न्यायालय, मा० राष्ट्रीय हरित अधिकरण एवं मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों के अधीन होगा।

  
 31/4/21  
 (रमाकान्त पाण्डेय)  
 जिलाधिकारी, बिजनौर।

**संख्या व दिनांक उपरोक्त।**

**प्रतिलिपि :-** निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ०प्र० शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, खनिज भवन लखनऊ।
3. उपजिलाधिकारी, नगीना।

  
 31/4/21  
 (रमाकान्त पाण्डेय)  
 जिलाधिकारी, बिजनौर।



Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Uttar Pradesh)

To,

The Proponent  
M/S JAYANTI ENTREPRENEUR PRIVATE LIMITED  
184, N Block, Kidwai Nagar, Kanpur Nagar -208011

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/UP/MIN/232139/2021 dated 30 Sep 2021. The particulars of the environmental  
clearance granted to the project are as below.

- |   |   |
|---|---|
| 1. EC Identification No.                      | EC21B001UP114646                            |
| 2. File No.                                   | 6605  |
| 3. Project Type                               | New   |
| 4. Category                                   | B2  |
| 5. Project/Activity including<br>Schedule No. | 1(a) Mining of minerals                     |
| 6. Name of Project                            | RBM MINE(MIXED FORM)                        |
| 7. Name of Company/Organization               | M/S JAYANTI ENTREPRENEUR<br>PRIVATE LIMITED |
| 8. Location of Project                        | Uttar Pradesh                               |
| 9. TOR Date                                   | N/A   |

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 29/12/2021

(e-signed)  
Member Secretary  
Member Secretary  
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.

This is a computer generated cover page.

ENVIRONMENTAL  
CLEARANCE

2168/ae  
3mm

ADM(F&E)  
खानडाके

जिलाधिकारी  
बिजौर  
30-12-21

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)





## State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.  
Vineet Khand-1, Gomti Nagar, Lucknow- 226010  
E-Mail- doeupko@yahoo.com, seiaaup@yahoo.com  
Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/232139/2021 & SEIAA, U.P File no- 6605

**Sub: Environmental Clearance is sought for "RBM (Mixed Form) Mining" at Gata No. -70 Mi, Village- Abulfazalpur Pahara, Tehsil- Nagina, Bijnor, Shri Dilip Kumar Ojha, M/S Jayanti Entrepreneur Pvt. Ltd. Area: 1.264 Ha.**

Dear Sir,

This is with reference to your application / letter dated 22-09-2021 & 30-11-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 01-12-2021 and SEIAA in meeting held on 13-12-2021.

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow (U.P.) to SEAC on 01-12-2021.

### Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for "RBM (Mixed Form) Mining" at Gata No. -70 Mi, Village- Abulfazalpur Pahara, Tehsil- Nagina, Bijnor, Shri Dilip Kumar Ojha, M/S Jayanti Entrepreneur Pvt. Ltd. Area: 1.264 Ha.

#### 2. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/232139/2021
2. File No. allotted by SEIAA, UP	6605
3. Name of Proponent	M/S Jayanti Entrepreneur Private Limited Director. - Shri Dilip Kumar Ojha S/O Shri Hanuman Prasad Ojha
4. Full correspondence address of proponent and mobile no.	R/O-184, N Block, Kidwai Nagar, Kanpur Nagar (U.P)
5. Name of Project	RBM (mixed form) (Niji Bhumi) mine
6. Project location (Plot/Khasra/Gata No.)	Gata No 70 Mi
7. Name of River	Khoh River
8. Name of Village	Abulfazalpur Pahara
9. Tehsil	Nagina
10. District	Bijnor (U.P.)
11. Name of Minor Mineral	RBM (mixed form) mine
12. Sanctioned Lease Area (in Ha.)	1.264 Ha.
13. Mineable Area (in Ha.)	1.1316 Ha. (safety zone 0.1324 Ha.)
14. Zero level mRL	256.5 mRL
15. Max. & Min mrl within lease area	Maximum mRL 255 mRL and Minimum mRL 253 mRL
16. Pillar Coordinates (Verified by DMO)	Points Latitude Longitude

	A	29°34'40.2"N	78°28'32.6"E
	B	29°34'37.6"N	78°28'29.8"E
	C	29°34'35.2"N	78°28'33.7"E
	D	29°34'37.6"N	78°28'36.3"E
17.Total Geological Reserves	50560 m <sup>3</sup>		
18.Total Mineable Reserves	26544 m <sup>3</sup>		
19.Total Proposed Production (in 6 months)	26,544 m <sup>3</sup> (as per LOI)		
20.Proposed Production/year	26,544 m <sup>3</sup> in 6 months		
21.Sanctioned Period of Mine lease	6 months		
22.Production of mine/day	147.47 m <sup>3</sup> /day		
23.Method of Mining	Open cast, Manual, semi-mechanized		
24.No. of working days	180		
25.Working hours/day	8 hours/day		
26.No. Of workers	27		
27.No. Of vehicles movement/day	12 Vehicles movement/day		
28.Type of Land	Niji Bhumi		
29.Ultimate Depth of Mining	2.5 m		
30.Nearest metalled road from site	Rampur Tandamaldas Road is 1.0 km towards North-West direction and NH-119 is 10.80 km towards North-West direction.		
31.Water Requirement	<b>PURPOSE</b>	<b>REQUIREMENT (KLD)</b>	
	Drinking water	0.37 KLD	
	Suppression of dust	4.80 KLD	
	Plantation	0.01 KLD	
	Others (if any)	-	
	<b>Total</b>	<b>5.18 KLD Approx.</b>	
32.Name of QCI Accredited Consultant with QCI No And period of validity.	Environmental Research and Analysis, Lucknow (U.P) Certificate.No. QCI/NABET/EIA/1922/RA/0200 and valid up to 30/12/2022		
33.Any litigation pending against the project or land in any court	No		
34.Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 750/ खनिज-अनुभाग -21 dated 19/08/2021		
35.Details of Lease Area in approved DSR	2172/एम० 228/2017(खनन निती)-डी०एस०आर० date 12/02/2021 Sl. No- 5		
36.Proposed EMP cost	Rs 2,70,980/-		
37.Proposed Total Project cost	Rs. 74,00,000/-		
38. Length and breadth of Haul Road	200 m length and 6.0 m width		
39.No. of Trees to be Planted	10		

- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- There is no litigation pending in any court regarding this project.

6. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 01-12-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 13-12-2021 decided to grant the Environmental Clearance to the title project for collection of 26,544 m<sup>3</sup> /year in 6 months for lease area of 1.264 ha subject to effective implementation of the following General Conditions and specific conditions:-

**General Conditions:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.

17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project

proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.

33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.

45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

**Specific Conditions:**

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. In the absence of replenishment study keeping in mind various orders issued by Hon'ble NGT and development works in the State, EC is granted for a period of one year.
3. Permissible mining of river bed material (sand / bajri) shall be strictly limited to quantity and area mentioned in LOI or mining plan, whichever is lesser, and maximum mineable depth will be limited to as the approved mining plan. The permissible mineable material will be valid till one year from the date of transfer of the EC.
4. For subsequent period, PP shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
5. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
6. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not

be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.

9. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
10. The Environmental clearance will be co-terminus with the mining lease period.
11. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
12. Environment management in according to environmental status and impact of the project.
13. During the school opening and closing time transportation of minerals will be restricted.
14. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
15. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
16. Pakka motorable haul road to be maintained by the project proponent.
17. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
18. Permission from the competent authority regarding evacuation route should be taken.
19. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
20. Provision for cylinder to workers should be made for cooking.
21. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
22. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
23. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
24. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
25. Provision for two toilets and hand pumps should be made at mining site.
26. Drinking water for workers would be provided by tankers.
27. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
28. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
29. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
30. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
31. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
32. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.

33. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
34. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
35. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
36. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
37. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
38. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
39. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
40. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
41. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
42. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
43. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
44. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
45. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.

46. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
47. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
48. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
49. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
50. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
51. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
52. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
53. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
54. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
55. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P. and UPPCB.
56. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, CPCB, State PCB.
57. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
58. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
59. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
60. Waste water from potable use be collected and reused for sprinkling.
61. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

The project proponent should explore the possibilities of rainwater harvesting. You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to -

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email - [soenvups@rediffmail.com](mailto:soenvups@rediffmail.com))
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email - [sudheer.ch@gov.in](mailto:sudheer.ch@gov.in))
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow - 226020 (email - [roc.z.lko-mef@nic.in](mailto:roc.z.lko-mef@nic.in))
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - [dgmupexp@gmail.com](mailto:dgmupexp@gmail.com))
5. District Magistrate, Bijnor, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email - [ms@uppcb.com](mailto:ms@uppcb.com))
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)  
Member Secretary, SEIAA

उ0प्र0 उपखनिज परिहार नियमावली-2021 के नियम 23ड के अधीन जनपद बिजनौर की तहसील नगीना के ग्राम अबुलफजलपुर पहाडा के गाटा सं0 70मि कुल रकबा 1.264 हे0 भूमि पर एकत्रित 26544 घनमी0 बालू, बजरी, बोल्टर (मिश्रित अवस्था में)/आर0बी0एम खनन क्षेत्र का ई-निविदा प्रणाली के माध्यम से व्यवस्थापन हेतु दिनांक 05.03.2021 को ई-निविदा आमंत्रण हेतु विज्ञापित किया गया था। दिनांक 20.03.2021 को कलक्ट्रेट में टेण्डर कमेटी के समक्ष ई-निविदा (विड) खोली गयी जिसमें विज्ञापित क्षेत्र तहसील नगीना के ग्राम अबुलफजलपुर पहाडा के गाटा सं0 70मि कुल रकबा 1.264 हे0 पर अधिकतम रु0 1528 प्रति घनमी0 दर में जयन्ती एन्टरप्रीनियर प्रा0लि0 के प्रो0 श्री दिलीप कुमार ओझा पुत्र श्री हनुमान प्रसाद ओझा निवासी 184 एन ब्लॉक किदवई नगर कानपुर नगर की प्राप्त हुई। शासनादेश दिनांक 30.08.2019 के विन्दु सं0 02 व 03 के अनुपालन में भू-स्वामी/स्वामियों द्वारा प्रथम इन्कार के अधिकार का उपयोग करते हुए सर्वोच्च बोलीदाता के पक्ष में उक्त खनन क्षेत्र को स्वीकृत किये जाने हेतु अपनी सहमति/स्वीकृति प्रदान की गयी। भू-स्वामी/स्वामियों द्वारा दी गयी सहमति/शपथ पत्र के क्रम में मै0 जयन्ती एन्टरप्रीनियर प्रा0लि0 के प्रो0 श्री दिलीप कुमार ओझा पुत्र श्री हनुमान प्रसाद ओझा निवासी 184 एन ब्लॉक किदवई नगर कानपुर नगर द्वारा खनन योग्य आकलित मात्रा 26544 घनमी0 की 1528 प्रति घनमी0 की दर से कुल धनराशि रु0 4,05,59,232/- के लिये निविदा/शपथ पत्र की सकल धनराशि का 25 प्रतिशत अर्थात रु0 1,01,39,808/- प्रतिभूति धनराशि तथा स्वामित्व की प्रथम किस्त के रूप में 25 प्रतिशत अर्थात रु0 1,01,39,808/- कुल धनराशि रु0 2,02,79,616/- में से प्रीविड अर्नेस्ट मनी समायोजित होने के उपरान्त देय धनराशि रु0 1,95,48,616/- को चालान सं0 HI00102 दिनांक 18.08.2021 द्वारा जमा की गयी। शेष 75 प्रतिशत धनराशि को स्वीकृत परिहार अवधि के शेष अग्रिम माहों में समान प्रतिशत के रूप में अनुज्ञा पत्र धारक को भुगतान करना होगा जिसके लिये प्रत्येक माह की पहली तारीख नियत की जाती है। चूंकि सर्वोच्च बोलीदाता द्वारा नियम-34 के प्राविधानों के अन्तर्गत खनन योजना माईन्स क्लोजर एवं भारत सरकार के वन, पर्यावरण एवं जलवायु परिवर्तन की अधिसूचना दिनांक 14.09.2020 के प्राविधानों के अनुसार पर्यावरण अनापत्ति प्रमाण पत्र सहमति पत्र धारक द्वारा प्राप्त कर प्रस्तुत कर दिया गया है। अतः ग्राम तहसील नगीना के ग्राम अबुलफजलपुर पहाडा के गाटा सं0 70मि कुल रकबा 1.264 हे0 भूमि से बालू, बजरी, बोल्टर (मिश्रित अवस्था में)/आर0बी0एम की मात्रा 26544 घनमी0 की निकासी की अनुमति छः माह (दिनांक 30.06.2022 तक) की अवधि हेतु अनुमोदित खनन योजना एवं पर्यावरणीय स्वच्छता प्रमाण पत्र में उल्लिखित शर्तों के अतिरिक्त निम्नलिखित शर्तों के अधीन प्रदान की जाती है।

1. अनुज्ञा पत्र धारक राज्य सरकार को किसी तीसरे पक्ष के दावे को क्षतिपूर्ति करता रहेगा और इस प्रकार के दावे को उसके उत्पन्न होते ही स्वयं निश्चित करेगा।
2. अनुज्ञा पत्र धारक ऐसी रीति से उपखनिज निकालेगा जिससे कोई सड़क, सार्वजनिक मार्ग, भवन, भू-ग्रहादि सार्वजनिक स्थल या सार्वजनिक सम्पत्ति पर कोई बाधा न पड़े या उसे क्षति न पहुँचे।
3. अनुज्ञा पत्र धारक द्वारा सभी उपखनिजों का लेखा रखेगा और एतदर्थ प्रति नियुक्ति प्राधिकारी को ऐसे लेखों का निरीक्षण करने की अनुमति देगा।
4. अनुज्ञा पत्र धारक द्वारा निर्धारित रायल्टी, डी0एम0एफ0 व टी0सी0एस0 की धनराशि प्रत्येक माह की प्रथम तिथि को अनिवार्य रूप से जमा करना होगा, अन्यथा की स्थिति में खनन अनुज्ञा पत्र निरस्त किया जा सकता है, जिस पर कोई दावा स्वीकार/मान्य नहीं होगा।
5. अनुज्ञा पत्र धारक पर्यावरण अनापत्ति प्रमाण पत्र एवं अनुमोदित खनन योजना में दी गयी शर्तों एवं प्रतिबन्धों के अधीन ही खनन संकिया सम्पादित करेगा।
6. अनुज्ञापत्र धारक द्वारा उपखनिज निकासी का विवरण प्रत्येक सप्ताह के अन्तिम दिवस तथा माह के अन्त में माह में की गयी पूर्ण निकासी का विवरण सहित खनिज कार्यालय में उपलब्ध कराया जाना अनिवार्य होगा।
7. यदि उपखनिज की निकासी करते समय अन्य उपखनिज निकलता है तो उसकी सूचना तत्काल प्रभाव से जिलाधिकारी कार्यालय को देनी होगी।
8. उपखनिज का परिवहन E-MM-11 पर ही किया जायेगा।
9. अनुज्ञा पत्र धारक द्वारा शासनादेश सं0 2026/ 86-2019-57 दिनांक 30.08.2019 के विन्दु सं0 03 में दी गयी व्यवस्थानुसार 20 प्रतिशत (प्रत्येक घनमी0 हेतु) देय धनराशि भू-स्वामी/कृषको को प्रतिकर के रूप में अग्रिम रूप से देय होगी, जिसके साक्ष्य प्रत्येक माह कार्यालय में अनिवार्य रूप से प्रस्तुत करने होंगे।
10. अनुज्ञा पत्र धारक अधिकतम 2.50 मीटर की गहराई अथवा जलस्तर में से जो कम हो, से अधिक गहराई में खनन संकियाये नहीं करेगा।
11. मानसून अवधि 01 जुलाई से 30 सितम्बर तक खनन कार्य पूर्णतया प्रतिबन्धित रहेगा।
12. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
13. अनुज्ञापत्र धारक द्वारा सीमांकित क्षेत्र के अन्दर ही उपखनिज हटाने का कार्य किया जायेगा।
14. बालू, बजरी, बोल्टर (मिश्रित अवस्था) में निकासी के मार्ग पर जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से धूल उत्पन्न न हो।
15. अनुज्ञापत्र धारक द्वारा भारत सरकार द्वारा निर्धारित मानकों के अनुसार उपखनिजों की लोडिंग की जायेगी।

16. नदी की जल धारा में सेक्शन मशीन, लिफ्टर आदि मशीनों अथवा अन्य किसी विधि से अनुज्ञा पत्र धारक द्वारा खनन कार्य नहीं किया जायेगा।
17. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर उपखनिजों का विक्रय मूल्य प्रदर्शित करेगा।
18. यदि अनुज्ञा पत्र धारक द्वारा नियमों व अनुज्ञा पत्र, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो अनुज्ञा पत्र धारक को अपना मामला बताने का युक्तियुक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा अनुज्ञा पत्र समाप्त किया जा सकता है, जिस पर कोई दावा स्वीकार/मान्य नहीं होगा।
19. अनुज्ञापत्रधारक द्वारा वन विभाग द्वारा दी गयी अनापत्ति की शर्तों का अनुपालन सुनिश्चित किया जायेगा।
20. खनन अनुज्ञा पत्र के निष्पादन के दिनांक से खनन अनुज्ञा पत्र धारक को तत्काल खनन संक्रियाएँ प्रारम्भ किया जाना होगा और तत्पश्चात् जान बूझकर यदि उनके द्वारा कोई स्थगन किया जाता है, जिस पर कोई दावा स्वीकार/मान्य नहीं होगा।
21. अनुज्ञा पत्र में निर्धारित मात्रा अथवा अवधि जो भी पूर्व में घटित होगी तक मान्य होगी। जिस पर कोई दावा स्वीकार/मान्य नहीं होगा।
22. मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित प्राधिकरण अथवा मा0 सर्वोच्च न्यायालय व शासन/प्रशासन द्वारा पारित आदेशों का पालन भी किया जाना अनिवार्य होगा।
23. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी अनुज्ञा धारक की होगी। यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन अनुज्ञाधारक द्वारा किया जायेगा।
24. राज्य सरकार अथवा केन्द्र सरकार द्वारा समय-समय पर यदि नियमों/अधिनियम में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्याप्ति की जाती है तो यह अनुज्ञा धारक को मान्य होगा।
25. स्थानीय स्थिति तथा परिवेश को ध्यान में रखते हुए समय-समय पर अन्य शर्तों जो जिलाधिकारी, बिजनौर एवं निदेशक, भूतत्व एवं खनिकर्म उ0प्र0 द्वारा उचित समझी जायेगी उसे लागू किया जायेगा जो चयनित अनुज्ञापत्र धारक को मान्य होगी, जिस पर कोई दावा स्वीकार/मान्य नहीं होगा।
26. किसी भी विवाद अथवा नियमों/शर्तों का पालन न करने की दशा में अनुज्ञा पत्र धारक का अनुज्ञा पत्र निरस्त किया जा सकता है तथा इस सम्बन्ध में लिया गया निर्णय अनुज्ञापत्र धारक को मान्य होगा। जिस पर कोई दावा स्वीकार/मान्य नहीं होगा।

(उमेश मिश्र)

जिलाधिकारी, बिजनौर।

दिनांक: 03 जनवरी, 2022

संख्या 117 /ख0लि0-परमिट-2022

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन लखनऊ।
2. आयुक्त, मुरादाबाद मण्डल, मुरादाबाद।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 खनिज भवन लखनऊ।
4. पुलिस अधीक्षक, बिजनौर।
5. प्रभागीय वनाधिकारी, बिजनौर वन प्रभाग नजीबाबाद।
6. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म, क्षेत्रीय कार्यालय, बरेली।
7. उपजिलाधिकारी, नगीना को इस निर्देश के साथ प्रेषित कि आप उक्त खनन परमिट क्षेत्र पर सतर्क दृष्टि रखना सुनिश्चित करे तथा संबन्धित लेखपाल/राजस्व निरीक्षक के माध्यम से प्रतिदिन सीमांकित क्षेत्र में अवैध खनन न होने का प्रमाण पत्र प्राप्त कर प्रत्येक सप्ताह प्राप्त प्रमाण पत्र सहित अपनी साप्ताहिक सुस्पष्ट आख्या अधोहस्ताक्षरी को भिजवाना सुनिश्चित करे।
8. मै0 जयन्ती एन्टरप्रीनियूर प्रा0लि0 के प्रो0 श्री दिलीप कुमार ओझा पुत्र श्री हनुमान प्रसाद ओझा निवासी 184 एन ब्लॉक किदवई नगर कानपुर नगर।

(उमेश मिश्र)


जिलाधिकारी, बिजनौर।


## संयुक्त सीमांकन आख्या

भूतत्व एवं खनिकर्म विभाग, जनपद बिजनौर के कार्यालय पत्र संख्या 1095/खनिज अनुभाग-21 दिनांक 31.12.2021 के अनुपालन में दिनांक 01.01.2022 को तहसील नगीना के ग्राम अबुलफजलपुर पहाडा के गाटा सं० 70मि कुल 1.264 हे० भूमि से उपखनिजों की निकासी हेतु उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 के नियम 17 के अन्तर्गत क्षेत्र का सीमांकन राजस्व विभाग, खनन विभाग एवं परमिटधारक मै० जयन्ती एन्टरप्रीनियूर प्रा०लि० द्वारा अधिकृत प्रतिनिधि श्री मोनू कुमार पुत्र श्री हरकेश सिंह निवासी ग्राम मेदपुरा सुल्तान तहसील नगीना जिला बिजनौर की उपस्थिति में किया गया। सीमा बन्धित क्षेत्र A, B, C, D रकबा 1.264 हे० का मानचित्र पर लाल रंग से चिन्हित किया गया है। ग्राम सीमा अबुलफजलपुर पहाडा, ग्राम आजमपुर मनी एवं ग्राम कमरुद्दीननगर के सिहादे से सन्दर्भ बिन्दु लिया गया है, जो राजस्व विभाग द्वारा चिन्हित किया गया है। मौके पर चिन्हित किये गये सीमास्तम्भ बिन्दु A, B, C, D परमिटधारक मै० जयन्ती एन्टरप्रीनियूर प्रा०लि० द्वारा अधिकृत प्रतिनिधि श्री मोनू कुमार को दिखाते हुए पिलर लगवा दिये गये हैं, जिसके फोटोग्राफ साथ में संलग्न हैं। उपरोक्त क्षेत्र पर पूर्व में किये गये सीमांकन जी०पी०एस कोर्डिनेटस एवं पर्यावरण स्वच्छता प्रमाण पत्र में दिये जी०पी०एस कोर्डिनेटस के अनुसार विवरण निम्नवत् है :-

A	29° 34' 40.2" N	78° 28' 32.6" E
B	29° 34' 37.6" N	78° 28' 29.8" E
C	29° 34' 35.2" N	78° 28' 33.7" E
D	29° 34' 37.6" N	78° 28' 36.3" E

चौहद्दी - पूरब - गाटा सं० 70मि का शेष भाग  
 पश्चिम - गाटा सं० 70मि का शेष भाग  
 उत्तर - गाटा सं० 70मि का शेष भाग एवं गाटा सं० 64, 69  
 दक्षिण - गाटा सं० 70मि का शेष भाग

  
 मोनू कुमार  
 परमिटधारक  
 सप्तम

  
 क्षेत्रीय लेखपाल  
 बिजनौर तहसील नगीना  
 लेखपाल  
 01-01-2022

  
 सर्वेक्षक  
 क्ष०का० गाजियाबाद।

  
 तहसीलदार  
 नगीना।

  
 खान निरीक्षक  
 बिजनौर।

  
 उपजिलाधिकारी  
 उपजिलाधिकारी  
 नगीना

  
 तहसीलदार  
 नगीना



## Lessee Full Detail

1. Unique id:	999303374337	3. Name Of Lessee:	Dileep Kumar ojha
2. Type Of Mineral:	RBM	5. Lessee Address:	184 n block kidwai nagar kanpur
4. Father Name:	hanuman parsad	7. Tin No.:	
6. Mobile Number:	9627590238	9. Tehsil Of Lease :	Nagina
8. District Of Lease :	BIJNOR	11. Gata/Khand Number:	70 mi
10. Village Of Lease:	abulfazalpur pahada	13. Alloted Date:	03/01/2022 00:00:00
12. Area (In acre):	3.123	15. Mining Plan Approved Date:	28/09/2021 00:00:00
14. Expiry Date:	30/06/2022 00:00:00	17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand):	26544 m3
16. Environment Clearance Issued Date:	29/12/2021 00:00:00	19. Alloted Quantity Trasportation:	26544
18. Quantity Remaining (Cubic Meter/Ton for Silica sand)	795 m3	21. Alloted Quantity Remaining:	795
20. Alloted Quantity Used:	25749	22. Submitted Amount:	40559232



## Number Of eMM11 Generated

Enter eMM11 Generated Date:-

from:-

to:-

Submit

Total eMM11 Quantity(FromDate to ToDate):-

25749

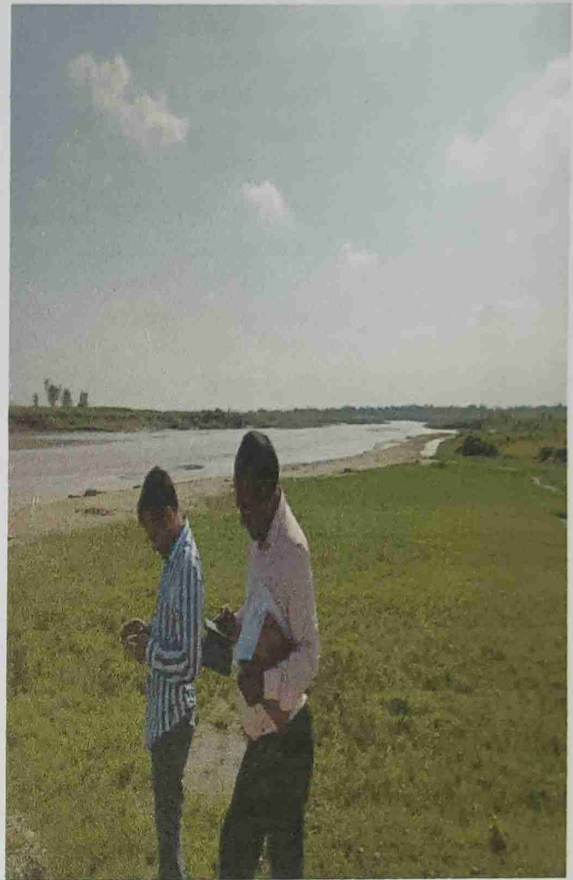
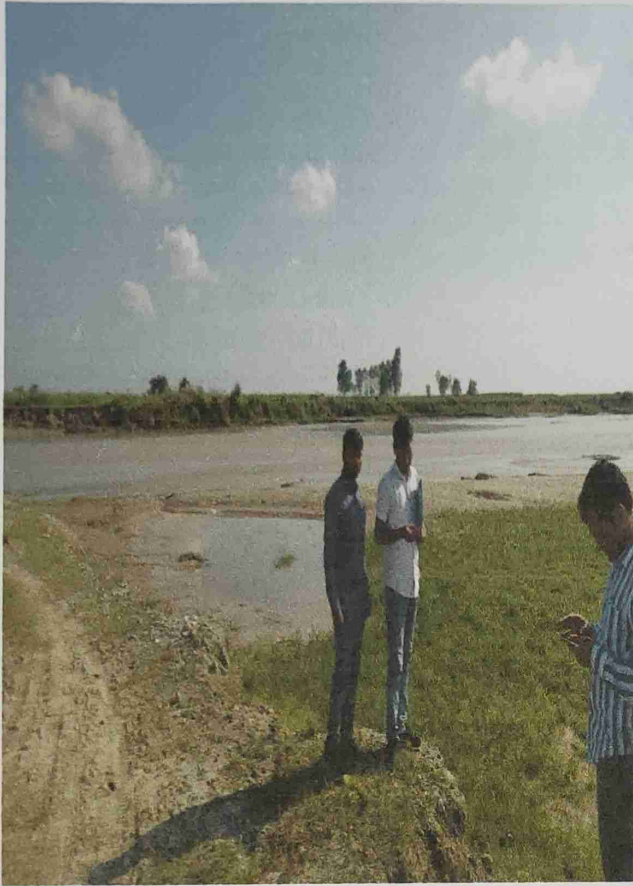
Back

Sr.No	Name of Lessee	Father Name	Lessee Id	eMM11 Number	eMM11 Generated Date/Time	eMM11 Validity Date/Time
1	Dileep Kumar ojha	hanuman parsad	310922230027	<u>31092223002700001</u>	23/03/2022 12:00:17	23/03/2022 15:01:17
2	Dileep Kumar ojha	hanuman parsad	310922230027	<u>31092223002700002</u>	23/03/2022 14:41:35	24/03/2022 09:46:35
3	Dileep Kumar ojha	hanuman parsad	310922230027	<u>31092223002700003</u>	23/03/2022 15:05:25	24/03/2022 10:10:25
4	Dileep Kumar ojha	hanuman parsad	310922230027	<u>31092223002700004</u>	23/03/2022 19:24:17	24/03/2022 00:29:17
5	Dileep Kumar ojha	hanuman parsad	310922230027	<u>31092223002700005</u>	24/03/2022 13:15:30	24/03/2022 16:40:30
6	Dileep Kumar ojha	hanuman parsad	310922230027	<u>31092223002700006</u>	24/03/2022 13:32:19	24/03/2022 20:36:19
7	Dileep Kumar ojha	hanuman parsad	310922230027	<u>31092223002700007</u>	24/03/2022 14:14:37	24/03/2022 17:15:37
8	Dileep Kumar ojha	hanuman parsad	310922230027	<u>31092223002700008</u>	24/03/2022 14:25:06	24/03/2022 18:27:06
9	Dileep Kumar ojha	hanuman parsad	310922230027	<u>31092223002700009</u>	24/03/2022 14:34:20	24/03/2022 16:39:20
10	Dileep Kumar ojha	hanuman parsad	310922230027	<u>31092223002700010</u>	24/03/2022 15:19:10	24/03/2022 19:21:10

1 2 3 4 5 6 7 8 9 10 ... Last

**Photographs during Joint Inspection dated.-12.10.2022 in the Matter of O.A. NO.-485/2022 Gautam Sharma V/S State of Uttar Pradesh.**

- Gata no.- 70 mi, area – 1.264 hectare, village - Abulfazalpur Pahara, Tehsil-Nagina, District-Bijnor



Muhammad  
Azeem

Hy. Chauhan

P. S. D. M.

परमिटधारक मै० ब्रजवाला इन्फ्रा सोल्यूशन प्रा०लि० डायरेक्टर श्री सतेन्द्र सिंह पुत्र श्री बृजेन्द्र सिंह व श्री बृजेन्द्र सिंह पुत्र श्री रामजीलाल निवासीगण ए-7 मंगल विहार कालोनी निकट नंगला मौलवी अलीगढ शहर कोल अलीगढ के पक्ष में ग्राम शाहअलीपुर कोटरा के गाटा सं० 2/102 कुल क्षेत्र 1.215 हे० भूमि में एकत्रित 24300 घनमी० उपखनिजो की निकासी किये जाने हेतु 08 माह की अवधि (दिनांक 30.06.2022 तक) के लिए ई०निविदा के माध्यम से खनन अनुज्ञा पत्र कार्यालय पत्रांक संख्या 1115(1)/ख०लि०-परमिट-2022 दिनांक 03.01.2022 सशर्त निर्गत किया गया था। उक्त खनन अनुज्ञा पत्र दिनांक 03.01.2022 में दी गयी शर्त संख्याशर्त संख्या-4 व 18 में उल्लिखित किया गया है कि-(4) "अनुज्ञापत्रधारक द्वारा निर्धारित रायल्टी, डी०एम०एफ व टी०सी०एस की धनराशि प्रत्येक माह की प्रथम तिथि को अनिवार्य रूप से जमा करना होगा, अन्यथा की स्थिति में खनन अनुज्ञा पत्र निरस्त किया जा सकता है। जिस पर कोई दावा स्वीकार/मान्य नहीं होगा।" (18) "यदि अनुज्ञा पत्र धारक द्वारा नियमों व अनुज्ञा पत्र, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो अनुज्ञा पत्र धारका को अपना मामला बताने का युक्तियुक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा अनुज्ञा पत्र समाप्त किया जा सकता है, जिस पर कोई दावा स्वीकार/मान्य नहीं होगा।"

उपरोक्त प्रकरण में उपजिलाधिकारी, नगीना द्वारा अपनी जाँच आख्या दिनांक 21.03.2022 कार्यालय को उपलब्ध कराते हुए अवगत कराया गया कि परमिटधारक द्वारा अपने खनन के पट्टे स्थित मौजा शाहअलीपुर कोटरा परगना बढापुर तहसील नगीना के खसरा संख्या 2/102 रकबाई 1.215 हे० से खनन न करके खनन बिन्दु से उत्तर की ओर लगभग 400 मीटर दूर ग्राम शाहपुर परगना बढापुर के खसरा संख्या 207 कुल रकबा 17.566 हे० नदी के रूप में दर्ज है, जिसके लगभग 35×40 = 1400 मीटर या 0.140 हे० में से 1.5 मीटर खुदाई करके 2100 मीटर बालू/उपखनिज का अवैध खनन किया है, सम्बन्धी आख्या प्रेषित की गयी। जिसके सम्बन्ध में उक्त परमिट क्षेत्र 2/102 व उपरोक्त आख्या में उल्लिखित ग्राम शाहपुर परगना बढापुर के गाटा सं० 207 कुल रकबा 17.566 हे० भूमि, जो नदी के रूप में दर्ज है, के सम्बन्ध में अधोहस्ताक्षरी द्वारा प्रकरण की पुनः जाँच 03 दिन में करते हुए सुस्पष्ट जाँच आख्या मय फोटोग्राफ/वीडियोग्राफी कार्यालय में उपलब्ध कराये जाने हेतु अपर जिलाधिकारी (वि०/रा०) बिजनौर की अध्यक्षता में उपजिलाधिकारी नगीना, क्षेत्राधिकारी (पुलिस) नगीना व खान निरीक्षक जनपद बिजनौर को कार्यालय पत्र संख्या 1291/खनिज अनुभाग-22 दिनांक 28.03.2022 प्रेषित किया गया। जिसके क्रम में अपर जिलाधिकारी (वि०/रा०) बिजनौर की अध्यक्षता में उपजिलाधिकारी, नगीना द्वारा अपनी पुनः सुस्पष्ट जाँच आख्या दिनांक 06.04.2022 खनन स्थल के फोटोग्राफ सहित कार्यालय में उपलब्ध कराते हुए अवगत कराया गया है कि प्रश्नगत प्रकरण की जाँच अपर जिलाधिकारी (वि०/रा०) महोदय बिजनौर के निर्देशन में दिनांक 01.04.2022 को समय 04:00 बजे खान निरीक्षक बिजनौर, नायब तहसीलदार नगीना (क्षेत्रीय राजस्व निरीक्षक श्री मोहित कुमार, श्री छविराम व क्षेत्रीय लेखपाल श्री नीरज कुमार राणा, श्री राजवीर सिंह, श्री विजयप्रताप सिंह) एवं परमिटधारक के अधिकृत प्रतिनिधि श्री शमीम मंसूरी की उपस्थिति में संयुक्त टीम द्वारा जाँच की गयी, जिसके अन्तर्गत पाया गया कि खनन परमिटधारक मै० ब्रजवाला इन्फ्रा सोल्यूशन प्राइवेट लिमिटेड (डायरेक्टर श्री सतेन्द्र सिंह पुत्र श्री बृजेन्द्र सिंह व श्री बृजेन्द्र सिंह पुत्र श्री रामजीलाल नि०गण ए-7 मंगल विहार कालोनी निकट नंगला मौलवी अलीगढ द्वारा अपने निर्धारित खनन स्थल ग्राम शाहअलीपुर कोटरा परगना बढापुर के खसरा सं० 2/102 रकबा 1.215 हे० से खनन न करके खनन बिन्दु से 400 मी० उत्तर की ओर ग्राम शाहपुर के खसरा सं० 207 कुल रकबा 17.566 हे० जो नदी के रूप में दर्ज है, में जिसके लगभग 35×40 = 1400 वर्ग मी० अर्थात् 0.140 हे० में 1.5 मी० खुदाई करके 2100 घन०मी० बालू/उपखनिज का अवैध खनन होना पाया गया। परमिटधारको की उपस्थिति में पैमाइश की गयी है।

उपरोक्त जाँच आख्या के क्रम में परमिटधारक द्वारा अपने सीमांकित क्षेत्र के बाहर 2100 घन०मी० उपखनिजो का अवैध खनन किये जाने पर अधोहस्ताक्षरी द्वारा आरोपित कुल देय धनराशि रू० 37,59,200/- को निर्धारित लेखाशीर्षक 0853 में चालान के माध्यम से 03 दिवस के भीतर जमा कराते हुए परमिटधारक मै० ब्रजवाला इन्फ्रा सोल्यूशन प्रा०लि० के प्रो० श्री सतेन्द्र सिंह के विरुद्ध आदेश पत्रांक 1369/खनिज अनुभाग-22 दिनांक 16.04.2022 एवं परमिटधारक द्वारा निर्गत खनन अनुज्ञा पत्र, पर्यावरण स्वच्छता प्रमाण पत्र व खनन योजना की शर्तों का उल्लंघन कर अवैध खनन किये जाने पर क्यों न खनन अनुज्ञा पत्र निरस्त कर दिया जाये, के सम्बन्ध में 15 दिवस के भीतर स्पष्टीकरण/साक्ष्य प्रस्तुत किये जाने हेतु कार्यालय नोटिस पत्रांक 1370/खनिज अनुभाग-22 दिनांक 16.04.2022 निर्गत करते हुए परमिटधारक को रजिस्टर्ड डाक एवं उनकी रजिस्टर्ड ई-मेल पर भेजे गये। उक्त कार्यालय नोटिस पत्र दिनांक 16.04.2022 के क्रम में परमिटधारक द्वारा निर्धारित समयावधि में अपना कोई स्पष्टीकरण/पक्ष प्रस्तुत न किये जाने पर अधोहस्ताक्षरी द्वारा परमिटधारक को अन्तिम अवसर प्रदान करते हुए पुनः कार्यालय नोटिस पत्रांक 464/खनिज अनुभाग-21 दिनांक 30.04.2022 निर्गत किया गया।

उक्त कार्यालय नोटिस पत्र दिनांक 16.04.2022 व 30.04.2022 के क्रम में परमिटधारक श्री सत्येन्द्र सिंह, निदेशक, मै० ब्रजवाला इन्फ्रा सोल्यूशन प्रा०लि० द्वारा अपना प्रतिउत्तर दिनांक 28.04.2022 स्पीड पोस्ट के माध्यम से कार्यालय में दिनांक 05.05.2022 को प्राप्त कराया गया, जिसमें अवगत कराया गया है कि-"शाहअलीपुर कोटरा नदी क्षेत्र में हमारा पट्टा संख्या 2/102 में स्वीकृत है। हमारे द्वारा नियमानुसार अपने स्वीकृत क्षेत्र से उपखनिज की निकासी की जाती है, महोदय हमारे स्वीकृत क्षेत्र के चारों ओर नरत्तोपुर, अलीपुरा गामडी, शाहअलीपुर कोटरा व अन्य गांव है। खो नदी के अंदर कृषि भूमि में हर वर्ष वर्षाकाल में गन्ना एवं कृषि निकासी के मार्ग नदी द्वारा तोड़ दिये जाते हैं, प्रत्येक वर्ष स्थानीय ग्रामीणों द्वारा इन मार्गों को पुनह नदी से आर०बी०एम उठाकर पुनह निर्माण किया जाता है, साथ ही स्थानीय ग्रामवासियों द्वारा अपने निजी निर्माण हेतु भी नदी से बजरी उठाया जाता है जिसके कारण क्षेत्र में खनन पिटस (गड्ढे) होने स्वभाविक ही है। इस वर्ष भी ग्रामीणों द्वारा रास्तों में गन्ना निकासी के लिए बनाए गए मार्गों के निरीक्षण से भी रास्ते पर आर०बी०एम डालने की स्थिति का पता लगाया जा सकता है। ऐसी परिस्थिति में वैध पट्टाधारक पर अवैध खनन आरोपित करना एवं मु० 37,59,200/- रू० का घुर्माना जमा कराने के आदेश न्यायोचित नहीं है। प्रार्थी द्वारा अपने स्वीकृत क्षेत्र से नियमानुसार खनन कार्य किया जा रहा है। अपर जिलाधिकारी महोदय एवं उपजिलाधिकारी नगीना

तथा अन्य जिला अधिकारियों द्वारा समय-समय पर औचक निरीक्षण भी किया जाता रहता है। प्रतिउत्तर के अन्त में कार्यालय नोटिस संख्या 1370/खनिज अनुभाग-22 दिनांक 16.04.2022 एवं यसूली आदेश पत्रांक 1369/खनिज अनुभाग-22 दिनांक 16.04.2022 को निरस्त करने के आदेश पारित किये जाने का अनुरोध किया गया है।”

परमिटधारक के उपरोक्त प्रतिउत्तर के अवलोकन से विदित है कि उनके द्वारा अपने प्रतिउत्तर में उनके विरुद्ध अवैध खनन आरोपित करना एवं जुर्माना धनराशि ₹0 37,59,200/- का जुर्माना जमा कराने के आदेश को न्यायोचित नहीं माना है। उपरोक्त कथन के साक्ष्य में परमिटधारक द्वारा कोई साक्ष्य प्रतिउत्तर के साथ नहीं दिया गया है। कार्यालय अभिलेखानुसार उक्त के विपरीत अपर जिलाधिकारी (वि०/रा०) की अध्यक्षता में उपजिलाधिकारी, नगीना की जॉच आख्या दिनांक 06.04.2022, जिसके आधार पर उक्त जुर्माने की धनराशि आरोपित की गयी है, में पैमाइश पट्टेदार की उपस्थिति में की जानी उल्लिखित है। जॉच आख्या के साथ परमिटधारक के अधिकृत अभिकर्ता के हस्ताक्षर उपस्थिति पत्र के साथ संलग्न कर प्रेषित किये गये हैं। उक्त के अतिरिक्त यह भी अवलोकनीय है कि पूर्व में अधोहस्ताक्षरी द्वारा परमिटधारक को कार्यालय पत्र संख्या 1182/खनिज अनुभाग-22 दिनांक 04.02.2022 द्वारा निर्देशित किया गया था, कि वह अपने आंबटित सीमांकित क्षेत्र के अन्दर ही खनन कार्य सुनिश्चित कराए। यदि उनके परमिट क्षेत्र के आस-पास कहीं भी अवैध खनन होने की सूचना उनके संज्ञान में आती है, तब वह उसकी सूचना तत्काल सम्बन्धित थाना/तहसील व कार्यालय को अवगत कराना सुनिश्चित करेंगे। अन्यथा की स्थिति में यदि उपरोक्त सीमांकित क्षेत्र के निकट कहीं अन्यत्र खनन होना पाया जाता है, तब उसकी पूर्ण जिम्मेदारी परमिटधारक स्वयं की होगी। वर्तमान में परमिटधारक द्वारा अपने प्रतिउत्तर में यह कहना कि उपरोक्त खनन उनके द्वारा न कर ग्रामीणों द्वारा मार्गों के निर्माण में किया गया है, आधारहीन एवं असत्य है। चूंकि यदि उनके परमिट क्षेत्र के निकट ग्रामीणों द्वारा खनन किया जा रहा था, तब उन्हें उसकी सूचना तत्काल सम्बन्धित थाना/तहसील व कार्यालय को नियमानुसार दी जानी चाहिए थी। उक्त के अतिरिक्त यह भी अवलोकनीय है कि परमिटधारक द्वारा माह जनवरी, 2022 हेतु देय डी०एम०एफ धनराशि ₹0 18,85,680/- माह अप्रैल, 2022 हेतु देय डी०एम०एफ ₹0 5,65,704/- व टी०सी०एस ₹0 1,16,536/- की धनराशि के साथ माह मई, 2022 हेतु निर्धारित पंचम किश्त की धनराशि ₹0 56,57,040/-, रायल्टी की धनराशि का 10 प्रतिशत डी०एम०एफ ₹0 5,65,704/- एवं रायल्टी की धनराशि के सापेक्ष 2.06 प्रतिशत टी०सी०एस ₹0 1,16,536/- के साथ अधोहस्ताक्षरी द्वारा आरोपित धनराशि ₹0 37,59,200/- को अभी तक जमा नहीं किया गया है। जबकि उपरोक्त धनराशि जमा किये जाने हेतु परमिटधारक को कार्यालय पत्रांक 1231/खनिज अनुभाग-22 दिनांक 03.03.2022 व पत्र सं० 1384/खनिज अनुभाग-2022 दिनांक 19.04.2022 व पत्रांक 1477/खनिज अनुभाग-2022 दिनांक 05.05.2022 निर्गत किये गये हैं। उपरोक्त आख्या एवं कार्यालय अभिलेखों के विश्लेषण से स्पष्ट है कि परमिटधारक द्वारा खनन अनुज्ञा पत्र की शर्तों का उल्लंघन कर स्वीकृत खनन क्षेत्र के बाहर अवैध खनन किया गया है तथा पर्याप्त अवसर देने के उपरान्त भी कोई साक्ष्य प्रस्तुत नहीं किये गये हैं तथा खनन अनुज्ञा पत्र की शर्त सं० 04 में दी गयी शर्तानुसार भी नियमानुसार डी०एम०एफ व टी०सी०एस का भुगतान नहीं कर राजस्व क्षति पहुँचायी जा रही है। ऐसी स्थिति में परमिटधारक का प्रतिउत्तर दिनांक 28.04.2022 (प्राप्ति दिनांक 05.05.2022) निरस्त करते हुए परमिटधारक पर निम्नानुसार देयता निर्धारित की जाती है-

क्रम सं०	मद	जमा होने हेतु अवशेष रायल्टी	डी०एम०एफ मय ब्याज	टी०सी०एस	कुल धनराशि
1	2	3	4	5	6
1	माह जनवरी, 2022 के लिए निर्धारित डी०एम०एफ की धनराशि	-	₹0 18,85,680/- ₹0 (+) 1,17,855/- ₹0 20,03,535/-	-	₹0 20,03,535/-
2	माह अप्रैल, 2022 के लिए निर्धारित डी०एम०एफ की धनराशि	-	₹0 5,65,704/- ₹0 (+) 14,143/- ₹0 5,79,847/-	-	₹0 5,79,847/-
3	माह फरवरी, 2022 के लिए जमा डी०एम०एफ की धनराशि पर देय ब्याज	-	₹0 14,143/-	-	₹0 14,143/-
	योग	-	-	-	₹0 25,97,525/-
4	माह मई, 2022 के लिए देय निर्धारित रायल्टी की धनराशि	₹0 56,57,040/-	-	₹0 1,16,536/-	
4	पूर्व में आरोपित जुर्माने की धनराशि	₹0 37,59,200/-	-	-	-
	जमा होने हेतु अवशेष धनराशि	₹0 94,16,240/-	₹0 25,97,525/-	₹0 1,16,536/-	₹0 1,21,30,301/-
					₹0 1,21,30,301/-

इस प्रकार परमिटधारक मै० ब्रजवाला इन्फ्रा सोल्यूशन प्रा०लि० डायरेक्टर श्री सतेन्द्र सिंह पुत्र श्री बृजेन्द्र सिंह व श्री बृजेन्द्र सिंह पुत्र श्री रामजीलाल निवासीगण ए-7 मंगल विहार कालोनी निकट नंगला मौलवी अलीगढ शहर कोल अलीगढ पर कुल देय धनराशि (56,57,040+37,59,200) ₹0 94,16,240/- के साथ देय डी०एम०एफ मय ब्याज ₹0 25,97,525/- के साथ टी०सी०एस ₹0 1,16,536/- कुल देय धनराशि ₹0 1,21,30,301/- की देयता बनती है। उ०प्र० उपखनिज (परिहार) नियमावली, 2021 के अध्याय-7 उल्लंघन, अपराध और शास्तियों के नियम- 59(2) में उल्लिखित किया गया है कि - इस नियमावली के उपबन्धों पर प्रतिकूल प्रभाव डाले बिना उप नियम (1) के अधीन निरन्तर.....

इस नियमावली के उपबन्धों पर प्रतिकूल प्रभाव डाले बिना उप नियम (1) के अधीन नोटिस की अवधि की समाप्ति के पश्चात् इस नियमावली के अधीन राज्य सरकार के प्रति देय किसी भाटक स्वामित्व, सीमांकन शुल्क और किन्हीं अन्य देयों पर 18 प्रतिशत प्रति वर्ष की दर से साधारण ब्याज प्रभारित किया जा सकता है: प्रतिबन्ध यह है कि जिला मजिस्ट्रेट कुल देय धनराशि के सापेक्ष प्रतिभूति धनराशि का समायोजन करने के पश्चात् अवशेष धनराशि की वसूली हेतु वसूली प्रमाण पत्र जारी करेगा।"

अतः परमिटधारक द्वारा खनन अनुज्ञा पत्र की शर्त संख्या- 4 व 18 एवं अनुमोदित खनन योजना, पर्यावरणीय स्वच्छता प्रमाण पत्र की शर्तों/अनुबन्धों का उल्लंघन कर अवैध खनन किये जाने व उपरोक्त तालिका में उल्लिखित देय धनराशि निर्धारित समयावधि में जमा न किये जाने के कारण निर्गत खनन अनुज्ञा पत्र संख्या 1115(1)/ख0लि0-परमिट-2022 दिनांक 03.01.2022 को निरस्त करते हुए पूर्व में आरोपित देय धनराशि एवं अवशेष माह मई, 2022 हेतु किशत की देय धनराशि के साथ कुल देय धनराशि रू0 94,18,240/- को पूर्व में जमा 25 प्रतिशत प्रतिभूति धनराशि रू0 94,28,400/- से नियमावली में दी गयी व्यवस्थानुसार समायोजित करते हुए उपरोक्त तालिका में उल्लिखित देय डी0एम0एफ धनराशि रू0 25,97,525/- व टी0सी0एस रू0 1,18,538/- कुल देय धनराशि रू0 27,14,061/- की वसूली की जाए।

12.5.22  
✓ (उमेश मिश्रा)  
जिलाधिकारी, बिजनौर।

### कार्यालय जिलाधिकारी (खनिज अनुभाग), बिजनौर।

पत्रांक: 1505 / खनिज अनुभाग-22

दिनांक: 12 मई, 2022

प्रतिलिपि :- निम्नांकित को आवश्यक कार्यवाही हेतु एवं अनुपालनार्थ प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म अनुभाग, उ0प्र0 शासन लखनऊ को सादर सूचनार्थ प्रेषित।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, खनिज भवन लखनऊ को इस अनुरोध के साथ प्रेषित कि जनपद बिजनौर की तहसील नगीना के ग्राम शाहअलीपुर कोटरा के गाटा सं0 2/102 कुल क्षे0 1.215 हे0 में संचालित खनन परमिट के ऑनलाईन रवन्ने एम0एम-11 को सम्बन्धित पोर्टल से बन्द किये जाने हेतु सम्बन्धित को निर्देशित करना चाहें।
3. पुलिस अधीक्षक महोदय को इस अनुरोध के साथ प्रेषित कि आप अपने स्तर से अपने अधीनस्थों को निर्देशित करने का कष्ट करें।
4. उपजिलाधिकारी नगीना/क्षेत्राधिकारी पुलिस नगीना/तहसीलदार, नगीना/थानाध्यक्ष, थाना नगीना देहात व खान निरीक्षक बिजनौर को इस निर्देश के साथ प्रेषित कि आप तहसील नगीना क्षेत्रान्तर्गत ग्राम शाहअलीपुर कोटरा के गाटा सं0 2/102 कुल क्षे0 1.215 हे0 खनन परमिट पर संचालित खनन कार्य को तत्काल बन्द कराना सुनिश्चित करें तथा कृत कार्यवाही से अवगत कराए तथा उक्त खनन क्षेत्र पर सर्तक दृष्टि बनाये रखें तथा यह सुनिश्चित करें कि उनके क्षेत्रान्तर्गत किसी भी दशा में अवैध खनन न होने पाए।
5. मै0 ब्रजवाला इन्फ्रा सोल्यूशन प्रा0लि0 डायरेक्टर श्री सतेन्द्र सिंह पुत्र श्री बृजेन्द्र सिंह व श्री बृजेन्द्र सिंह पुत्र श्री रामजीलाल निवासीगण ए-7 मंगल विहार कालोनी निकट नंगला मौलवी अलीगढ शहर कोल अलीगढ।

12.5.22  
✓ (उमेश मिश्रा)  
जिलाधिकारी, बिजनौर।